

**PARLIAMENT OF INDIA
RAJYA SABHA
COMMITTEE ON SUBORDINATE LEGISLATION
HUNDRED AND NINETY SECOND REPORT
ON
STATUTORY ORDERS LAID ON THE TABLE OF THE RAJYA SABHA
DURING ITS 221ST SESSION**

(Presented on 26th August, 2011)



**RAJYA SABHA SECRETARIAT
NEW DELHI**

August, 2011/ Bhadrapada, 1933 (Saka)

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**COMPOSITION OF THE COMMITTEE
(CONSTITUTED ON THE 29th SEPTEMBER 2010)**

1. Shri Kalraj Mishra *Chairman*
2. Shri Jesudasu Seelam
3. Ms. Sushila Tiriya
4. Shri Vijay Jawaharlal Darda
5. Shri P. Kannan
6. Shrimati Maya Singh
7. Shri Prakash Javadekar
8. Shri Narendra Kashyap
9. Shri Ali Anwar Ansari
10. Dr. K.P. Ramalingam
11. Dr. Janardhan Waghmare
12. Shri Syed Azeez Pasha
13. Dr. Bharatkumar Raut
14. Shri M.V. Mysura Reddy
15. Shri Ahmad Saeed Malihabadi

SECRETARIAT

1. Shri N. K. Singh, *Joint Secretary*
 2. Shri Mahesh Tiwari, *Joint Director*
 3. Shri. Sameer Suryapani, *Deputy Director*
 4. Shri R.P. Shukla, *Assistant Director*
 5. Mrs. Monica Baa, *Assistant Director*
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INTRODUCTION

I, the Chairman of the Committee on Subordinate Legislation, having been authorized by the Committee do hereby present on its behalf this Hundred and Ninety-Second Report of the Committee.

1.2 The Committee considered and adopted the Report in its meeting held on 24th August, 2011.

1.3 The Notifications containing Rules/Regulations, etc. which were laid on the Table of the Rajya Sabha during its 221st Session (November - December, 2010) have been perused by the Committee in the light of the provisions of the Acts under which these were framed and also with a view to see whether these have been laid properly and within the prescribed form and time-frame. The Committee's observations/recommendations are contained in the report.

Kalraj Mishra
Chairman
Committee on Subordinate Legislation,
Rajya Sabha

NEW DELHI;
August 24, 2011

Report

Laying of Statutory Orders on the Table of Rajya Sabha

During the 221st Session of the Rajya Sabha, (9th November to 13th December, 2010) 614 (Six Hundred Fourteen) Statutory Orders relating to Rules/Regulations/Schemes/Bye-laws framed under the Constitution/ Acts of Parliament were laid on the Table of the House by various Ministries/Departments of Government of India. The details of the Gazette Notifications in which these were published, the date of their laying on the Table of the Rajya Sabha have been indicated in the Ministry-wise statement placed at Annexure. Out of the above notifications that were laid, there has been delay in laying of some of the notifications as per the details given below:

Name of Ministries/Department	Number of notification(s) laid	Number of notification(s) delayed	Delay statement(s) appended
Agriculture (Department of Agriculture and Cooperation)	09 (Sl. Nos. 1-9)	01 (Sl. No. 8)	Yes
Consumer Affairs (Department of Food and Public Distribution)	12 (Sl. Nos. 25-36)	02 (Sl. Nos. 25 & 26)	No
Environment and Forests	11 (Sl. Nos. 42-52)	03 (Sl. Nos. 49 -50 & 52)	No
External Affairs	04 (Sl. Nos. 53-56)	03 (Sl. Nos. 53 - 55)	Yes
Finance (Department of Economic Affairs)	08 (Sl. Nos. 57-64)	01 (Sl. No. 57) 01 (Sl. No. 63)	No Yes
(Department of Financial Services)	18 (Sl. Nos. 65-82)	03 (Sl. Nos. 76, 81 & 82) 01 (Sl. No. 74)	No Yes
(Department of Revenue)	60 (Sl. Nos. 83-142)	06 (Sl. Nos. 83-86, 119 & 121) 01 (Sl. No. 92)	No Yes
Health and Family Welfare	02 (Sl. Nos. 143-144)	01 (Sl. No. 143)	No

(Department of AYUSH)	of	01 (Sl. No. 145)	01 (Sl. No. 145)	No
(Department of Health)		02 (Sl. Nos. 146-147)	02 (Sl. Nos. 146-147)	No
Home Affairs		57 (Sl. Nos. 148-204)	08 (Sl. Nos. 148, 158-160, 165, 167-168 & 175)	No
Human Resource Development (Department of Higher Education)		01 (Sl. No. 205)	01 (Sl. No. 205)	No
Law and Justice (Department of Justice)		02 (Sl. Nos. 215-216)	02 (Sl. Nos. 215-216)	No
(Department of Legal Affairs)		02 (Sl. Nos. 217-218)	01 (Sl. No. 217)	No
Personnel, Grievances and Pensions (Department of Personnel and Training)	Public and	29 (Sl. Nos. 221-249)	02 (Sl. Nos. 231-232) 10 (Sl. Nos. 221-230)	No Yes
Power		10 (Sl. Nos. 253-262)	01 (Sl. No. 253)	Yes
Railways Board	(Railway)	01 (Sl. No. 264)	01 (Sl. No. 264)	Yes
Road Transport & Highways		347 (Sl. Nos. 265-611)	173 Notifications (Sl. Nos. 265-344, 375-432, 521-522, 524 -525, 527-529, 531-557 & 571) 06 (Sl. Nos. 371-373, 523, 526 & 530)	No Yes

2. During the course of scrutiny of these Orders, the Committee has noted some cases where there has been a considerable time lag between the date of notification of the Order and the date of its laying. The annexed statement also indicates the period of delay in cases where notifications have not been laid as per the schedule prescribed by the Committee and where such notifications were accompanied by a statement indicating the reasons for the delay in laying. In some of the cases the delay has been quite long. The observations/recommendations of the Committee in respect of the specific Ministries/Departments are as follows: -

**(i) Ministry of Agriculture
(Department of Agriculture and Cooperation)**

Ministry of Agriculture (Department of Agriculture and Cooperation) have laid 9 notifications (Sl. Nos. 1 to 9). One notification (Sl. No. 8) has been delayed by 1 year and 1 month with a delay statement appended thereto. The reasons of delay is given as under:-

“The above Gazette Notification could not be laid on the Table of both the Houses of Parliament inadvertently within the prescribed period after its publication in the Gazette.”

The Committee regrets the inordinate delay in laying of the notification by the Ministry of Agriculture (Department of Agriculture and Cooperation) and advise them to take adequate precaution so as to lay notifications at the first available opportunity on the Table of the House.

**(ii) Ministry of Consumer Affairs
(Department of Food and Public Distribution)**

Ministry of Consumer Affairs (Department of Food and Public Distribution) have laid 12 notifications (Sl. Nos. 25 to 36). Out of these two notifications (Sl. Nos. 25 and 26) have been delayed. The delay period is of about 6 Months and no delay statement is appended thereto.

The Committee are not happy with the delay in laying of notifications by the Ministry of Consumer Affairs (Department of Food and Public Distribution). The Committee desire that the Ministry of Consumer Affairs append delay statements where there is delay in laying of notifications and avoid recurrence of such delays in future.

(iii) Ministry of Environment and Forests

Ministry of Environment and Forests have laid 11 notifications (Sl. Nos. 42 to 52). 3 notifications have been delayed with delay period ranging from 4 months to 7 months. No delay statement is attached to any of these delayed notifications.

The Committee in the absence of delay statements are not able to know the reasons behind this delay in laying of notifications. The Committee have clearly mentioned in its 131st Report that delay statements should invariably be appended where there is delay in laying of notifications. The Committee therefore impress upon the Ministry to strictly adhere to the time schedule as prescribed in Committee's Report that in case of any delay in laying, delay statement should invariable be appended.

(iv) Ministry of External Affairs

Ministry of External Affairs have laid 4 notifications (Sl. Nos. 53 to 56). 3 notifications have been delayed by 6 months with delay statements appended to them. The Ministry have given reason for delay as non-availability of requisite number of printed copies from the Press in time and exigencies of work.

The Committee take serious note of the fact that delay was caused due to non-availability of requisite number of printed copies of the notifications. Ministries have been taking recourse to this plea very frequently. This possibility should have been assessed well before and adequate arrangements should have been made in respect thereof. The Committee advise the Ministry of External Affairs to take care in future so that such delays do not recur.

(v) Ministry of Finance

(A) (Department of Economic Affairs)

The Ministry of Finance (Department of Economic Affairs) have laid 8 notifications on the Table of the House. Out of these 2 notifications have been delayed. One notification (Sl. No. 57) which has been delayed by 4 months and has no delay statements appended thereto. Another notification (Sl. No. 63) has been accompanied with delay statement. The delay period ranges from 4 months to one year. The reasons given by the Ministry is under:-

“The Securities and Exchange Board of India (Terms and Conditions of Service of Chairman and Members) Amendment Rules, 2009 was published in Gazette of India vide S.O, No. 2037 on 23.07.2009. However, the published version could not be laid before Rajya Sabha in next session due to inadvertent error.

The delay in laying down the notification in the Houses of Parliament is deeply regretted.”

The Committee are deeply anguished over the fact that such unreasonable delay was caused inadvertently by the Ministry. The Ministry should have kept vigilant to see that notifications are laid within the time schedule prescribed by the Committee. The Committee therefore, impress upon the Ministry of Finance (Department of Economic Affairs) to be watchful so that laying is not delayed inadvertently.

(B) (Department of Financial Services)

The Ministry of Finance (Department of Financial Services) have laid 18 notifications (Sl. Nos. 65 – 82). 4 notifications have been delayed. Out of these 3 notifications (Sl. Nos. 76, 81 and 82) have been delayed from 3 months to 4 months and have no delay statements attached to them. One notification (Sl. No. 74) has been delayed by 4 months with delay statement appended thereto. The reasons forwarded by the Ministry for delay is as under:-

“The Gazette Notification No. 1/2010 regarding amendment in the United Bank of India Employees’ Pension Regulations 1995 was published in the Gazette of India dated July 3 – July 9, 2010. The Bank has stated that they received the copies of Gazette Notification from press on 17.8.2010. The Bank has regretted that inadvertently, they could not furnish the requisite number of copies of Gazette Notification in time. As a result of this, the said Notification could not be laid on the Table of the House during Monsoon Session, 2010 of Parliament.”

The Committee are unhappy to note that delay was caused inadvertently. Ministry of Finance (Department of Financial Services) should ensure timely laying of their notifications as per the schedule prescribed in Committee’s 131st Report and any hurdle in timely laying of notifications should be instantly done away with.

(C) (Department of Revenue)

The Ministry of Finance (Department of Revenue) have laid 60 notifications (Sl. Nos. 83 -142). Out of these 7 notifications have been delayed, 6 notifications have no delay statement appended with them and only one notification is accompanied with delay statement. The delay period ranges from 3 months to 7 months. The Ministry have given reason for delay as under:-

“Notification No. 30/2010-Customs (NT) dated 8th April, 2010 was inadvertently not laid during the last session of the Parliament and is now being laid in the Winter Session of Parliament. The delay may be condoned.”

The Committee note that the reasons put forth by the Ministry of Finance (Department of Revenue) causing delay in laying of notifications are not convincing. The Committee is against the casual approach adopted by the Ministry towards laying of notifications on the Table of Parliament and wish that Ministry would adopt a proactive role in laying of notifications in future.

**(vi) Ministry of Health and Family Welfare (Department of AYUSH
Department of Health)**

The Ministry of Health and Family Welfare have laid 2 notifications on the Table of the House. One of them (Sl. No. 143) have been delayed by 5 months and has no delay statement appended thereto.

Department of AYUSH has laid only one notification and has no delay statement appended thereto. The delay period is of 3 months.

Department of Health have laid 2 notifications (Sl. No. 146-147) and both of them have been delayed by 3 months and no delay statement attached with them.

The Committee recommends that the Ministry of Health and Family Welfare (Department of AYUSH and Department of Health) should evolve an effective mechanism to obviate such delays and incase of delays in laying of notifications, delay statements should invariably be accompanied with them.

(vii) Ministry of Home Affairs

The Ministry of Home Affairs have laid 57 notifications out of which 8 notifications have been delayed. The delay period ranges from 3 months to 4 months. These notifications (Sl. Nos. 148, 158-160, 165, 167-168 & 175) have no delay statement attached.

The Committee take serious note of the fact that delay was caused due to administrative reasons. Ministries should have taken the matter very seriously so that administration reasons do not come on the way of laying. This possibility should have been assessed well before and adequate arrangements should have been made in respect thereof. The Committee advise the Ministry of Home Affairs to take care so that such delays do not recur in future.

(viii) Ministry of Human Resource Development

(Department of Higher Education)

Only one notification that the Ministry of Human Resource Development (Department of Higher Education) (Sl. No. 205) have laid is delayed by 10 months and there is no delay statement appended thereto.

The Committee are not happy over the inordinate delay in laying extending upto 10 months on the part of the Ministry. Further there is no reason given as to what caused this delay. The Committee therefore, impress upon the Ministry to take care that such instances of delay do

not recur in future and in case of any delay in laying, a delay statement should invariably be appended.

(ix) Ministry of Law and Justice

(Department of Justice and Department of Legal Affairs)

The Ministry of Law and Justice (Department of Justice) have laid 2 notifications (Sl. Nos. 215-216). Both of them have been delayed. The delay period ranges 1 year and 2 months in one case and 5 years 6 months in the other. No delay statement is appended with either of them.

Department of Legal Affairs have laid 2 notifications. Out of these one notification (Sl. No. 217) has been delayed by 1 year and 1 month and no delay statement is appended thereto.

The Committee are surprised at the length of time taken by the Ministry of Law and Justice in laying of their notifications, one by 5 years and 6 months and another by one year and one month. Reasons of this exorbitant delay are hard to understand. The Ministry should stick a specific time frame as prescribed by the Committee to lay the notifications. The Committee hope that Ministry of Law and Justice would take adequate precaution to avoid such instances of delay in future and would invariable append a delay statement in case of delay in laying on the Table of the House.

**(x) Ministry of Personnel, Public Grievances and Pensions
(Department of Personnel and Training)**

The Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) have laid 29 notifications out of which 12 notifications have delayed, 2 notifications (Sl. Nos. 231-232) have been delayed by 3 months and have no delay statement appended with them. 10 notifications (Sl. Nos. 221 - 230) have been delayed by 4 months and have delay statements appended with them. The reasons for delay given by the Ministry is as under:-

“The notifications was sent to the Government of India Press, Mayapuri on 23.07.2010 for publication, but the notifications was printed and published by the Press during the fag end of the month of August, 2010. This is the reasons for delay in laying the notifications on the table of the House during the Monsoon Session of the Parliament, 2010 which commenced from 26th July, 2010 and scheduled to end on the 27th August, 2010. The delay in laying the notifications is regretted.”

The Committee feel that the reply given by the Ministry is a lame excuse. Delay could be avoided, had precaution been taken by the Ministry in this regard. The Committee hope that the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) would cut on such delays in future particularly on account of delay in receiving printed copies of notifications by evolving an effective mechanism and would adhere to the time schedule as prescribed in Committee's 131st Report

(xi) Ministry of Power

Ministry of Power have laid 10 notifications (Sl. Nos. 253 to 262). Only one of them (Sl. No. 253) has been delayed by 4 months and is accompanied with delay statement. The reasons given by the Ministry for delay is as under:-

“The notification was published in the Gazette of India Extraordinary dated 7th August, 2010, copies of the notification could not be laid on the Rajya Sabha before conclusion of the Monsoon Session 2010 as printed copies of the same were received by Joint Electricity Regulatory Commission for Goa and UTs from the Department of Publication, Ministry of Urban Development on 6 October, 2010 and Joint Electricity Regulatory Commission for Goa and UTs forwarded the same to Ministry of Power on 6th October, 2010. The Monsoon Session concluded on 27th August, 2010. Hence the notification is laid on the first opportunity.”

The Committee is to see that statutory obligation of laying the notifications as the Table of House as prescribed by it is fulfilled by the Ministries. It is for the Ministries to see that this job is performed by them without flaw. Therefore, Committee urge upon the Ministry of Power to see to it that hurdles causing delay in laying of notifications, such as on account of receiving printed copies of notifications should be expressly removed at their end.

(xii) Ministry of Railways

(Railway Board)

The Committee note with regret that the Ministry of Railways (Railway Board) have delayed the laying of their only notification (Sl. No. 264) by 6 months. The delay statement appended by the said notification reads:-

“Amendment in Schedule II of the RPF Rules, 1987 for enhancement of power to grant group rewards to RPF personnel, after vetting by Ministry of Law and Justice, was sent to Government of India Press, Mayapuri, New Delhi for publication in Gazette of India, Extra Ordinary.

The Government Press was requested for printing of the Gazette Notification and sending the printed copies of Gazette Notification to Railways Board after publication.

The copies were not received from the Printing Press. A reminder letter was also sent to the Printing Press. A special messenger was also sent to the Printing Press and only after the copies could be collected.

By the time copies could be collected, the session was already over, Thus, the papers could not be laid in the House in time.”

The reasons cited by Ministry of Railways i.e. notification could not be laid down because the copies of notifications could not be received from the Printing Press in time, is not appreciable. It is a Constitutional provision to lay the notification within a prescribed time schedule and the Ministry should have taken appropriate action to lay the same in time on the Table of the House. It reflects the bad management planning on the part of the Ministry. The Committee therefore, impress upon the Ministry to devise suitable mechanism to avoid such instances of delay in future particularly on account of delay in receiving printed copies of notifications so as to adhere to the time schedule as prescribed in Committee’s 131st Report

(xiii) Ministry of Road Transport & Highways

The Ministry of Road Transport & Highways have laid 347 notifications on the Table of the House (Sl. Nos. 265 to 611) 179 notifications have been delayed out of which 6 notifications have accompanied by delay statements and 173 notifications have no delay statements appended with them. The delay period ranges from 3 months to 1 year 4 months. The reasons given by the Ministry is that it took some time to complete the procedural formalities and therefore, papers could not be laid in time.

The Committee appreciate the huge work of laying handled by the Ministry of Road Transport and Highways and wish that Ministry would adhere to the time Schedule in laying of notifications.

Delay in framing of Subordinate Legislation

(xiv) In addition to the concern expressed by the Committee over delay in laying of Notifications on the Table of the House, the Committee also express their deep concern over delay in framing of rules/regulations under different Acts. The Committee in its 47th report presented to the

House on 14.9.1981 has recommended that the rule-making process should be completed within a period of six months of the coming into force on an Act. The committee has further recommended that in case a Ministry is not able to adhere to this time limit, it should seek extension of time for completing the rule-making process. The recommendation of the committee reads as follows:-

“The Committee feels that the rule-making process could well have been completed within the time limit of six months which the Committee has laid down for making of rules under an Act after coming into force of that Act. Where however, a Ministry does not find it possible to adhere to the time limit, they should inform the Committee of the reasons why they cannot make rules within the time limit and seek extension of time for completing the rule-making process.”

The Committee is constrained to take note of the fact that the Ministries/Departments of Government of India are not complying with the Committee’s recommendation to complete the process of framing of subordinate legislation contemplated under various Acts of Parliament within a period of six months. At the same time, the Committee also does not receive requests for extension of time for completing the rule-making process in terms of its recommendations as above from most of the Ministries/Departments. The committee takes a serious note of the prevailing situation in which the Ministries/Departments are neither able to complete the task of framing rules/regulations under different Acts within the given six months’ period nor do they suo-motu approach the Committee for seeking extension of time. The Committee further notes that in order to ensure timely framing of rules/regulations it has taken an initiative to monitor the progress of framing of subordinate legislation in respect of all legislations brought about by different Ministries/Departments of Government of India from the year 2003 onwards with a view to ensure that the framing of subordinate legislation

is not delayed. The Committee, however, finds that the responses from the Ministries/Departments have not been prompt in this monitoring exercise undertaken on behalf of the Committee.

In view of the above position, the Committee once again reiterates its recommendation that the Ministries/Departments should ensure putting in place subordinate legislation positively within a period of six months of coming into force of the Act. The Committee further recommends that in case the Ministry fails to meet with this deadline, they should invariably approach the Committee for seeking extension of time. The Committee further recommends that in cases where the time limit of six months is not adhered to, they should, while laying rules/regulations before the Parliament invariably lay a statement explaining the reasons why the framing of rules/regulations was delayed beyond six months so as to keep the Parliament apprised of the compliance of the Parliament's mandate conferred upon the Executive.

3. The Committee impresses upon all the Ministries/Departments to take immediate steps to ensure timely and proper laying of subordinate legislation. The Committee, accordingly, wishes to bring to the notice of all Ministries/Departments of the Government of India, particularly, the defaulting ones, the following recommendations, as contained in its 131st, 135th and 152nd Reports:

“Orders required to be laid before the House should be laid (i) if the House is not in Session, during the Session immediately following the date of publication of the Order in the Official Gazette and (ii) if the House is in Session, on the date of the publication of the Order, during its continuance and in case the time lag between the date of publication and the date of the closing of the Session is less than 15 clear days, before the expiry of the Session immediately following the said Session. All the Ministries/Departments of Government of India should henceforth comply with this schedule in the matter of laying of the Orders issued under various Acts of Parliament on the Table of the Rajya Sabha.

(131st Report)

(Presented on 15 December 2000)

“The Committee has, time and again, emphasized that it is essential that in case there is a delay in the laying of Statutory Orders, the concerned Ministry/Department should invariably append a delay statement along with the notifications being laid so as to apprise Parliament of the causes of delay. The Committee desires all Ministries/Departments to take a note of this, since the intension is that through the process of formulation of a delay statement the Ministry is able to introspect, identify bottlenecks and devise remedial measures”.

(135th Report)

(Presented on 27 July 2001)

“In the opinion of the Committee, every notification should be assigned a distinctive number in order to give it a separate identity and similarly, no notification should be published/laid which does not carry a notification number. The Committee expects all Ministries/Departments of Government of India to exercise caution in this regard. In case where there are more than one notification under a single file, the Ministries/Departments should ensure that the file number on each notification should be suitably distinguished from one another.

(152nd Report)

(Presented on 26 August 2004)

*Annexure***Ministry-wise Statement showing the Subordinate Legislation
Laid during 221st Session and delay, if any**

Sl. No.	Number and date of Notification of Rule/Order	Brief Subject	Date on which laid	Approximate delay, if any	Whether delay statement enclosed Yes/No/ N.A.
1	2	3	4	5	6
MINISTRY OF AGRICULTURE (DEPARTMENT OF AGRICULTURE AND COOPERATION)					
1	S.O. 2095 (E), dated the 27 th August, 2010.	The Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2010. 2	19.11.2010	-	N.A.
2	S.O. 2284 (E), dated the 15 th September, 2010.	The Plant Quarantine (Regulation of Import into India) (Third Amendment) Order, 2010.	19.11.2010	-	N.A.
3	S.O. 2516 (E), dated the 11 th October, 2010.	The Plant Quarantine (Regulation of Import into India) (Fourth Amendment) Order, 2010.	19.11.2010	-	N.A.
4	G.S.R. 772 (E), dated the 21 st September, 2010.	The Plant Varieties Protection Appellate Tribunal (Applications and Appeals) Rules, 2010.	19.11.2010	-	N.A.
5	S.O. 1945 (E), dated the 10 th August, 2010.	The Fertiliser Control (Fourth Amendment) Order, 2010 alongwith delay statement.	26.11.2010	-	N.A.
6	S.O. 2024 (E), dated the 17 th August, 2010.	The Fertiliser (Control) Fifth Amendment Order, 2010.	26.11.2010	-	N.A.
7	S.O. 2363 (E), dated the 30 th September, 2010.	Notifying the specification of four customized fertilizers, under clause 20 b of Fertiliser (Control) Order, 1985.	26.11.2010	-	N.A.
8	G.S.R. 783 (E), dated the 27 th October, 2009.	The Protection of Plant Varieties and Farmers' Rights (Second Amendment) Rules, 2009 alongwith delay statement.	03.12.2010	1 Year & 1 Month	Yes
9	S.O. 2711 (E), dated the 4 th November, 2010.	The Plant Quarantine (Regulation of Import into India) (Fif 3 rd Amendment), Order, 2010.	03.12.2010	-	N.A.
MINISTRY OF CIVIL AVIATION					
10	G.S.R. 766 (E), dated the 17 th September, 2010.	The Aircraft (4 th Amendment) Rules, 2010, alongwith Explanatory Note.	10.11.2010	-	N.A.
11	G.S.R. 726 (E),	Amending Notification No. G.S.R. 643	30.11.2010	-	N.A.

	dated the 3 rd September, 2010.	(E), dated the 29 th July, 2010.			
12	G.S.R. 801 (E), dated the 1 st October, 2010.	Corrigendum to Notification No G.S.R. 643 (E), dated the 29 th July, 2010.	30.11.2010	-	N.A.

**MINISTRY OF COMMERCE AND
INDUSTRY (DEPARTMENT OF
COMMERCE)**

13	S.O. 2258 (E), dated the 13 th September, 2010.	Authorizing the Tobacco Board to admit the registered traders and dealers to purchase excess FCV tobacco produced by the registered growers and FCV tobacco by unregistered growers in the State of Andhra Pradesh.	24.11.2010	-	N.A.
14	S.O. 2259 (E), dated the 13 th September, 2010.	The sale of excess FCV tobacco crop of the registered growers and FCV tobacco crop of unregistered growers at the auction platforms of Tobacco Board in the State of Andhra Pradesh.	24.11.2010	-	N.A.
15	G.S.R. 704 (E), dated the 25 th August, 2010.	The Rubber (Amendment) Rules, 2010.	24.11.2010	-	N.A.
16	G.S.R. 776 (E), dated the 22 nd September, 2010.	Corrigendum to the Notification No. G.S.R. 704 (E), dated the 25 th August, 2010.	24.11.2010	-	Corrigendum

**(DEPARTMENT OF INDUSTRIAL
POLICY AND PROMOTION)**

17	G.S.R. 821 (E), dated the 7 th October, 2010.	The Indian Boiler (Amendment) Regulations, 2010.	10.11.2010	-	N.A.
18	S.O. 2329 (E), dated the 22 nd September, 2010.	The Newsprint Control (Amendment) Order, 2010.	24.11.2010	-	N.A.
19	S.O. 2604 (E), dated the 21 st October, 2010.	The Electrical Wires, Cables, Appliances and Protection Devices and Accessories (Quality control) Amendment Order, 2010.	24.11.2010	-	N.A.
20	S.O. 2758 (E), dated the 9 th November, 2010.	Amending Notification No. S.O. 2953 (E), dated the 19 th November, 2009 to substitute certain entries in the original Notification.	01.12.2010	-	N.A.

**MINISTRY OF COMMUNICATION
AND INFORMATION
TECHNOLOGY
(DEPARTMENT OF
TELECOMMUNICATIONS)**

21	G.S.R. 884 (E), dated the 4 th November, 2010.	The Use of very low power Radio Frequency devices for indoor applications in the 13.553-13.567 MHz frequency range (Exemption from Licensing Requirement) Rules, 2010.	10.12.2010	-	N.A.
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**MINISTRY OF CONSUMER
AFFAIRS, FOOD AND PUBLIC
DISTRIBUTION (DEPARTMENT OF
CONSUMER AFFAIRS)**

22	S.O. 2361 (E), dated the 29 th September, 2010.	The Removal of (Licensing Requirements, Stock Limits and Movement Restrictions) on Specified Foodstuffs (Amendment) Order, 2010.	19.11.2010	-	N.A.
23	S.O. 2452 (E)/Ess. Com./Sugarcane, dated the 7 th October, 2010.	The Sugarcane (Control) (Second Amendment) Order, 2010.	19.11.2010	-	N.A.
24	G.S.R. 793 (E), dated the 30 th September, 2010.	Amending Notification No. G.S.R. 632(E), dated the 2 nd September, 2009 to omit certain entries in the original Notification.	19.11.2010	-	N.A.

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**(DEPARTMENT OF FOOD AND
PUBLIC DISTRIBUTION)**

25	G.S.R. 419 (E), dated the 18 th May, 2010.	The Sugar (Stockholding Limit of Bulk Consumers) Order, 2010 alongwith delay Statement.	26.11.2010	6 Months	No
26	G.S.R. 682 (E), dated the 18 th May, 2010.	the Sugar (Stockholding Limit of Bulk Consumers) (Amendment) Order, 2010.	26.11.2010	6 Months	No
27	G.S.R. 779 (E), dated the 24 th September, 2010.	Imposition of levy obligation at the rate of 10% on sugar produced during 2010-11 sugar season on every domestic producer of sugar.	26.11.2010	-	N.A.
28	S.O. 2398 (E), dated the 30 th September, 2010.	Imposition of stockholding and turnover limits on dealers of sugar and khandsari.	26.11.2010	-	N.A.
29	G.S.R. 887 (E), dated the 8 th November, 2010.	The Bureau of Indian Standards (Amendment) Rules, 2010.	03.12.2010	-	N.A.

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30	G.S.R. 888 (E), dated the 8 th November, 2010.	The Warehousing (Development and Regulatory Authority) Annual Statement of Accounts and Records Rules, 2010 alongwith delay statement.	10.12.2010	-	N.A.
31	G.S.R. 889 (E), dated the 8 th November, 2010.	The Warehousing (Development and Regulatory) Authority-Financial and Managerial Powers Rules, 2010 alongwith delay statement.	10.12.2010	-	N.A.
32	G.S.R. 890 (E), dated the 8 th November, 2010.	The Warehousing (Development and Regulation) Registration of Accreditation Agencies Rules, 2010 alongwith delay statement.	10.12.2010	-	N.A.
33	G.S.R. 891 (E), dated the 8 th November, 2010.	The Warehousing (Development and Regulation) Appellate Authority Procedure Rules, 2010 alongwith delay statement.	10.12.2010	-	N.A.
34	G.S.R. 892 (E),	The Warehousing (Development and	10.12.2010	-	N.A.

	dated the 8 th November, 2010.	Regulation) Registration of Warehouses Rules, 2010 alongwith delay statement.			
35	G.S.R. 893 (E), dated the 8 th November, 2010.	The Salaries, Allowances and other Terms and Conditions of Service of Chairperson and Members of Warehousing (Development and Regulatory) Authority Rules, 2010 alongwith delay statement.	10.12.2010	-	N.A.
36	G.S.R. 894 (E), dated the 8 th November, 2010.	The Warehousing (Development and Regulatory) Authority Annual Report and Returns Rules, 2010 alongwith delay statement.	10.12.2010	-	N.A.

MINISTRY OF CORPORATE AFFAIRS

37	No. G/18-CWA/9 /2010, dated the 23 rd September, 2010.	The 51 st Annual Report of the Institute of Cost and Works Accountants of India for the year ended 31 st March, 2010.	15.11.2010	-	N.A.
38	F.No.104/30/Accts, dated the 22 nd September, 2010.	The 30 th Annual Report of Institute of Company Secretaries of India for the year ended 31 st March, 2010.	29.11.2010	-	N.A.
39	G.S.R. 848 (E), dated the 20 th October, 2010.	The Companies (Central Government's) General Rules and Forms (Third Amendment), 2010.	13.12.2010	-	N.A.
40	G.S.R. 849 (E), dated the 20 th October, 2010.	The Companies (Director Identification Number) Rules 2006, (Amendment), 2010.	13.12.2010	-	N.A.
41	No. 531:Legal:710 /1(M)/1, dated the 26 th July, 2010.	The Company Secretaries (Amendment) Regulations, 2010.	13.12.2010	-	N.A.

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MINISTRY OF ENVIRONMENT AND FORESTS

42	G.S.R. 739 (E), dated the 9 th September, 2010.	The Environment (Protection) Fifth (Amendment) Rules, 2010.	29.11.2010	-	N.A.
43	G.S.R. 809 (E), dated the 4 th October, 2010.	The Environment (Protection) (Sixth Amendment) Rules, 2010.	29.11.2010	-	N.A.
44	S.O. 2409 (E), dated the 4 th October, 2010.	Amending Notification No. S.O. 1621 (E), dated the 27 th September, 2006 to substitute certain entries in the original Notification.	29.11.2010	-	N.A.
45	S.O. 2718 (E), dated the 4 th November, 2010.	Notifying the species of plants and animals on the verge of extinction.	29.11.2010	-	N.A.
46	S.O. 2569 (E), dated the 18 th October, 2010.	Appointing 18 th October, 2010 as the date on which National Green Tribunal Act, 2010 shall come into force.	29.11.2010	-	N.A.
47	S.O. 2570 (E), dated the 18 th October, 2010.	Exercise of powers by National Green Tribunal.	29.11.2010	-	N.A.
48	S.O. 2571 (E),	Appointment of Chairperson of the	29.11.2010	-	N.A.

	dated the 18 th October, 2010.	National Green Tribunal	10			
49	S.O. 1002 (E), dated the 4 th May, 2010.	The Batteries (Management and Handling) Amendment Rules, 2010.	13.12.2010	7 Months	No	
50	S.O. 1996 (E), dated the 13 th August, 2010.	The Hazardous Wastes (Management, Handling and Transboundary Movement) Fourth Amendment Rules, 2010.	13.12.2010	4 Months	No	
51	S.O. 2390 (E), dated the 30 th September, 2010.	Amending Notification No. S.O. 1174 (E), dated the 18 th July, 2007 to substitute certain entries in the original Notification.	13.12.2010	-	N.A.	
52	S.O. 1995 (E), dated the 13 th August, 2010.	The Prevention of Cruelty to Animals (Slaughter House) Amendment Rules, 2010.	13.12.2010	4 Months	N.A.	

MINISTRY OF EXTERNAL AFFAIRS

53	G.S.R. 370 (E), dated the 3 rd May, 2010.	Authorizing District authorities in Tamil Nadu to sanction prosecution under section 12 of Passports Act, 1967 alongwith delay statement.	25.11.2010	6 Months	Yes	
54	G.S.R. 371 (E), dated the 3 rd May, 2010.	The Passports Application (Facilitation and Processing) Rules, 2010 alongwith delay statement.	25.11.2010	6 Months	Yes	
55	G.S.R. 372 (E), dated the 3 rd May, 2010.	The Passports (Amendment) Rules, 2010 alongwith delay staten 11	25.11.2010	6 Months	Yes	
56	G.S.R. 675 (E), dated the 12 th August, 2010.	The Passports (Second Amendment) Rules, 2010 alongwith delay statement.	25.11.2010	-	N.A.	

**MINISTRY OF FINANCE
(DEPARTMENT OF ECONOMIC AFFAIRS)**

57	G.S.R. 639 (E), dated the 28 th July, 2010.	The Senior Citizens Savings Scheme (Amendment) Rule, 2010.	16.11.2010	4 Months	No	
58	G.S.R. 662 (E), dated the 9 th August, 2010.	The Securities Contracts (Regulation) (Second Amendment) Rules, 2010.	23.11.2010	-	N.A.	
59	G.S.R. 711 (E), dated the 31 st August, 2010.	The Coinage of the One Hundred Rupees, Five Rupees and Two Rupees coined to Commemorate the occasion of XIX Commonwealth Games 2010 Delhi, Rules, 2010.	23.11.2010	-	N.A.	
60	G.S.R. 771 (E), dated the 21 st September, 2010.	The Coinage of the One Thousand Rupees and Five Rupees coined to Commemorate the occasion of One Thousand Years of Brihadeeswarar Temple, Rules, 2010. 12	23.11.2010	-	N.A.	
61	No. LAD-NRO/GN/2010-11/17/22954, dated the 12 th October, 2010.	The Securities and Exchange Board of India (Employees' Service) (Second Amendment) Regulations, 2010.	30.11.2010	-	N.A.	

62	G.S.R. 882 (E), dated the 3 rd November, 2010.	The Post Office Savings Account (Amendment) Rules, 2010.	30.11.2010	-	N.A.
63	S.O. 2037 (E), dated the 1 st August, 2009.	The Securities and Exchange Board of India (Terms and Conditions of Service of Chairman and Members) Amendment Rules, 2009 alongwith delay Statement.	7.12.2010	1 Year and 4 Months	Yes
64	S.O. 2448 (E), dated the 7 th October, 2010.	The Securities and Exchange Board of India (Terms and Conditions of Service of Chairman and Members) Amendment Rules, 2010.	7.12.2010	-	N.A.
(DEPARTMENT OF FINANCIAL SERVICES)					
65	G.S.R. 812 (E), dated the 5 th October, 2010.	The Life Insurance Corporation of India (Re-appointment of Terminated Development Officers) (Amendment) Rules, 2010.	30.11.2010	-	NA
66	G.S.R. 813 (E), dated the 5 th October, 2010.	The Life Insurance Corporation of India Development Officers (Revision of Certain Terms and Cond 13 of Service) Amendment Rules, 2010.	30.11.2010	-	N.A.
67	G.S.R. 824 (E), dated the 8 th October, 2010.	The Life Insurance Corporation of India Class 1 Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2010.	30.11.2010	-	N.A.
68	G.S.R. 825 (E), dated the 8 th October, 2010.	The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2010.	30.11.2010	-	N.A.
69	G.S.R. 826 (E), dated the 8 th October, 2010.	The Life Insurance Corporation of India Class III and Class-IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 2010.	30.11.2010	-	N.A.
70	G.S.R. 827 (E), dated the 8 th October, 2010.	The Life Insurance Corporation of India (Special Area Allowance) Amendment Rules, 2010.	30.11.2010	-	N.A.
71	G.S.R. 828 (E), dated the 8 th October, 2010.	The Life Insurance Corporation of India Class III Employees (Special Allowance for Passing Examination) Amendment Rules, 2010.	30.11.2010	-	N.A.
72	G.S.R. 829 (E), dated the 8 th October, 2010.	The Life Insurance Corporation of India (Staff) Amendment Rules, 2010.	30.11.2010	-	N.A.
73	G.S.R. 830 (E), dated the 8 th October, 2010.	The Life Insurance Corporation of India (Employees) Pension 14 iment Rules, 2010.	30.11.2010	-	N.A.
74	No.1/2010 S.O. dated the 3 rd - 9 th July, 2010.	The United Bank of India (Employees') Pension (Amendment) Regulations, 2009 alongwith delay statement.	30.11.2010	4 Months	Yes
75	No.IR/AMEND/01 /2010, dated the 28 th September, 2010.	The Dena Bank (Employees') (Amendment) Regulations, 2010.	30.11.2010	-	N.A.
76	No. Admn/5/02988, dated the 7 th August, 2010.	The Allahabad Bank (Employees') Pension (Amendment) Regulations, 2009 alongwith delay statement.	30.11.2010	4 Months	No

77	S.O. 2470 (E), dated the 8 th October, 2010.	The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) Amendment Scheme, 2010.	30.11.2010	-	N.A.
78	S.O. 2471 (E), dated the 8 th October, 2010.	The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Development Staff) Amendment Scheme, 2010.	30.11.2010	-	N.A.
79	S.O. 2472 (E), dated the 8 th October, 2010.	The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 2010.	30.11.2010	-	N.A.
80	S.O. 2473 (E), dated the 8 th October, 2010.	The General Insurance (Employees') Pension Amendment Scheme, 2010.	30.11.2010	-	N.A.
81	No. 32, dated the 7 th - 13 th August, 2010.	The United Bank of India (Shares and Meetings) Regulations, 2010.	07.12.2010	3 Months	No
82	G.S.R. 638 (E), dated the 28 th July, 2010.	The Acquisition of State Bank of Indore Order, 2010.	07.12.2010	4 Months	No
(DEPARTMENT OF REVENUE)					
83	S.O. 1680 (E), dated the 15 th July, 2010.	Amending Notification No. S.O. 748 (E), dated the 3 rd August, 2001 to substitute certain entries in the original Notification alongwith Explanatory Memorandum.	16.11.2010	4 Months	No
84	S.O. 1850 (E), dated the 28 th July, 2010.	Exchange rate of conversion of foreign currency into Indian currency or vice-versa for the purpose of assessment of imported and export goods alongwith Explanatory Memorandum.	16.11.2010	3 Months	No
85	S.O. 1878 (E), dated the 30 th July, 2010.	Amending Notification No. S.O. 748 (E), dated the 3 rd August, 2001 to substitute certain entries in the original Notification alongwith Explanatory Memorandum.	16.11.2010	3 Months	No
86	S.O. 1999 (E), dated the 13 th August, 2010.	Amending Notification No. S.O. 748 (E), dated the 3 rd August, 2001 to substitute certain entries in the original Notification alongwith Explanatory Memorandum.	16.11.2010	3 Months	No
87	S.O. 2097 (E), dated the 27 th August, 2010.	Exchange rate of conversion of foreign currency into Indian currency or vice-versa for the purpose of assessment of imported and export goods alongwith Explanatory Memorandum.	16.11.2010	-	N.A.
88	S.O. 2140 (E), dated the 31 st August, 2010.	Amending Notification No. S.O. 748 (E), dated the 3 rd August, 2001 to substitute certain entries in the original Notification alongwith Explanatory Memorandum.	16.11.2010	-	N.A.
89	S.O. 2287 (E),	Amending Notification No. S.O. 748 (E),	16.11.2010	-	N.A.

	dated the 15 th September, 2010.	dated the 3 rd August, 2001 to substitute certain entries in the original Notification alongwith Explanatory Memorandum.			
90	S.O. 2348 (E), dated the 28 th September, 2010.	Exchange rate of conversion of foreign currency into Indian currency or vice-versa for the purpose of assessment of imported and export, 17 alongwith Explanatory Memorandum.	16.11.2010	-	N.A.
91	S.O. 2388 (E), dated the 30 th September, 2010.	Amending Notification No. S.O. 748 (E), dated the 3 rd August, 2001 to substitute certain entries in the original Notification alongwith Explanatory Memorandum.	16.11.2010	-	N.A.
92	G.S.R. 291 (E), dated the 8 th April, 2010.	The Customs House Agents Licensing (Amendment) Regulations, 2010 alongwith delay statement.	16.11.2010	7 Months	Yes
93	G.S.R. 716 (E), dated the 1 st September, 2010.	Amending Notification No. G.S.R. 944 (E), dated the 31 st December, 2009 to substitute certain entries in the origination Notification alongwith Explanatory Memorandum.	16.11.2010	-	N.A.
94	G.S.R. 717 (E), dated the 1 st September, 2010.	Seeking to exempt imported raw hides and skins and semi-processed leathers from export duty when exported from a bonded warehouse alongwith Explanatory Memorandum.	16.11.2010	-	N.A.
95	G.S.R. 718 (E), dated the 1 st September, 2010.	Amending Notification No. G.S.R. 118 (E), dated the 1 st March, 2002 to substitute certain entries in the original Notification alongwith Explanatory Memorandum.	16.11.2010	-	N.A.
96	G.S.R. 730 (E), dated the 6 th September, 2010.	Amending Notification No. G.S.R. 118 (E), dated the 1 st March, 2002 to substitute certain entries in the original Notification alongwith Explanatory Memorandum.	16.11.2010	-	N.A.
97	G.S.R. 761 (E), dated the 15 th September, 2010.	Amending Notification No. G.S.R. 590 (E), dated the 13 th August, 2008 to substitute certain entries in the original Notification alongwith Explanatory Memorandum.	16.11.2010	-	N.A.
98	G.S.R. 796 (E), dated the 30 th September, 2010.	Seeking to provide Customs duty exemption to relief equipment imported by the Lille Fro Foundation and donated to the Ladhakh Autonomous Hill Development Council alongwith Explanatory Memorandum.	16.11.2010	-	N.A.
99	G.S.R. 799 (E), dated the 1 st October, 2010.	Amending Notification No. G.S.R. 575 (E), dated the 13 th July, 1994 to insert certain entries in the original Notification alongwith Explanatory Memorandum.	16.11.2010	-	N.A.
100	G.S.R. 800 (E), dated the 1 st	Amending Notification No. G.S.R. 118 (E), dated the 1 st March, 2002 to	16.11.2010	-	N.A.

	October, 2010.	substitute certain entries in the original Notification alongwith 19 explanatory Memorandum.			
101	G.S.R. 695 (E), dated the 20 th August, 2010.	Seeking to impose definitive anti-dumping duty on imports of Coumarin, originating in, or exported from the People's Republic of China, in pursuance of the final findings of the designated authority alongwith Explanatory Memorandum.	16.11.2010	-	N.A.
102	G.S.R. 696 (E), dated the 20 th August, 2010.	Seeking to rescind Notification No. G.S.R. 209 (E), dated the 23 rd March, 2010 which was issued for imposing provisional levy of anti-dumping duty on imports of Coumarin, originating in, or exported from, the People's Republic of China alongwith Explanatory Memorandum.	16.11.2010	-	N.A.
103	G.S.R. 709 (E), dated the 30 th August, 2010.	Seeking to impose definitive anti dumping duty on imports of Acrylic Fibre, originating from, Japan and Belarus, in pursuance of the final findings in the review proceedings of the designated authority alongwith Explanatory Memorandum.	16.11.2010	-	N.A.
104	G.S.R. 715 (E), dated the 1 st September, 2010.	Amending Notification No. G.S.R. 93 (E), dated 19 February, 20 20 substitute certain entries in the original Notification alongwith Explanatory Memorandum.	16.11.2010	-	N.A.
105	G.S.R. 760 (E), dated the 15 th September, 2010.	Seeking to provide duty free access to goods of Nepalese origin, subject to specified conditions, in terms of the Revised Treaty of Trade between Government of India and Government of Nepal alongwith Explanatory Memorandum.	16.11.2010	-	N.A.
106	G.S.R. 773 (E), dated the 21 st September, 2010.	Seeking to impose provisional anti-dumping duty on the imports of 'Sodium Tripoly Phosphate (STPP), originating in, or exported from Peoples' Republic of China at the specified rates, in pursuance of the preliminary findings dated the 21 st May, 2010 of the Designated Authority alongwith Explanatory Memorandum.	16.11.2010	-	N.A.
107	G.S.R. 783 (E), dated the 28 th September, 2010.	Seeking to impose definitive anti-dumping duty on Digital Versatile Discs Recordable of all kinds originating in, or exported from Malaysia, Thailand or Vietnam, and imported into India, based on the final findings of the Designated Authority alongwith 21 explanatory Memorandum.	16.11.2010	-	N.A.
108	G.S.R. 795 (E), dated the 30 th September, 2010.	Seeking to amend Notification No. G.S.R. 337 (E), dated 15 th May, 2009 to substitute certain entries in the original	16.11.2010	-	N.A.

			Notification alongwith Explanatory Memorandum.			
109	G.S.R. 817 (E), dated the 6 th October, 2010.		Seeking to impose definitive anti-dumping duty, on imports of Narrow woven fabrics having pile weave, made up of manmade fibres (also known as hook and loop tape fasteners or Velcro tapes or fastening tape) originating in, or exported from, the People's Republic of China and Chinese Taipei and imported into India, in pursuance of recommendations of Designated Authority in the sunset review findings alongwith Explanatory Memorandum.	16.11.2010	-	N.A.
110	G.S.R. 818 (E), dated the 6 th October, 2010.		Seeking to rescind Notification No. G.S.R. 311 (E), Customs, dated the 12 th April, 2010 alongwith Explanatory Memorandum.	16.11.2010	-	N.A.
111	G.S.R. 846 (E), dated the 19 th October, 2010.		Seeking to amend the Notification No. G.S.R. 94 (E), dated the 20 th February, 2007 to substitute ce 22 ntries in the original Notification alongwith Explanatory Memorandum.	16.11.2010	-	N.A.
112	G.S.R. 861 (E), dated the 27 th October, 2010.		Seeking to extend levy of anti-dumping duty imposed vide Notification No. G.S.R. 12 (E), dated the 10 th January, 2006 on imports of Phenyls-3 Methyl-5 Pyrazolone, originating in, or exported from, Peoples' Republic of China upto and inclusive of 30 th June, 2011, pending finalization of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties alongwith Explanatory Memorandum.	16.11.2010	-	N.A.
113	G.S.R. 778 (E), dated the 24 th September, 2010.		The CENVAT Credit (Fifth Amendment) Rules, 2010 alongwith Explanatory Memorandum.	16.11.2010	-	N.A.
114	G.S.R. 782 (E), dated the 28 th September, 2010.		Amending Notification No. G.S.R. 96 (E), dated 1 st March, 2006 to substitute certain entries therein alongwith Explanatory Memorandum	16.11.2010	-	N.A.
115	G.S.R. 845 (E), dated the 19 th October, 2010.		Seeking to provide exemption from Additional duty of excise and special additional excise duty to goods supplied for official use to United Nations and such international organizations subject to specified conditions alongwith Explanatory Memorandum.	16.11.2010	-	N.A.
116	G.S.R. 727 (E), dated the 3 rd		Seeking to exempt the taxable service of outdoor catering, if the same is provided	16.11.2010	-	N.A.

	September, 2010.		by a Non Government Organisation registered under any Central Act or State Act, under the Centrally assisted Mid-day Meal Scheme from the whole of service tax alongwith Explanatory Memorandum.			
117	G.S.R. 822 (E), dated the 8 th October, 2010.		The Service Tax (Second Amendment) Rules, 2010 alongwith Explanatory Memorandum.	16.11.2010	-	N.A.
118	G.S.R. 823 (E), dated the 8 th October, 2010.		Seeking to exempt the persons marketing the lottery tickets, other than the distributors or selling agents appointed or authorized by the lottery organizing State from the whole of service tax leviable thereon alongwith Explanatory Memorandum. 24	16.11.2010	-	N.A.
119	S.O. 1661 (E), dated the 13 th July, 2010.		The Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2010 alongwith Explanatory Memorandum.	16.11.2010	4 Months	No
120	No. G.S.R. 737 (E), dated the 8 th September, 2010.		The Clean Energy Cess (Amendment) Rules, 2010 alongwith Explanatory Memorandum.	16.11.2010	-	N.A.
121	G.S.R. 676 (E), dated the 12 th August, 2010.		Exempting the taxable service referred to in sub-clause (zcc) of clause (105) of section 65 of the Finance Act, when provided in relation to Modular Employable Skill courses approved by the National Council of Vocational Training, alongwith Explanatory Memorandum.	23.11.2010	4 Months	No
122	G.S.R. 804 (E), dated the 1 st October, 2010.		The Service Tax (Removal of Difficulty) Order, 2010, alongwith Explanatory Memorandum.	23.11.2010	-	N.A.
123	G.S.R. 805 (E), dated the 1 st October, 2010.		Appointing the 1 st day of July, 2010, as the date on which the provisions of the Finance Act, 2010 shall come into force, alongwith Explanatory Memorandum.	23.11.2010	-	N.A.
124	G.S.R. 806 (E), dated the 1 st October, 2010.		Amending Notification No. G.S.R.315 (E), dated the 1 st March, 1989 to insert certain entries in the original Notification alongwith Explanatory Memorandum.	23.11.2010	-	N.A.
125	G.S.R. 807 (E), dated the 1 st October, 2010.		Rescinding Notification No. G.S.R. 308 (E), dated the 9 th April, 2010 alongwith Explanatory Memorandum.	23.11.2010	-	N.A.
126	G.S.R. 808 (E), dated the 1 st October, 2010.		Rescinding Notification No. G.S.R. 392 (E), dated the 10 th May, 2010 alongwith Explanatory Memorandum.	23.11.2010	-	N.A.
127	G.S.R. 738 (E), dated the 8 th September, 2010.		Amending Notification No. G.S.R. 527 (E), dated the 10 th August, 2005 to substitute certain entries in the original Notification alongwith Explanatory Memorandum.	23.11.2010	-	N.A.
128	G.S.R. 723 (E), dated the 1 st September, 2010.		Amending Notification No. G.S.R.657 (E), 660 (E) and 665 (E), dated the 11 th September, 2009 to substitute certain	30.11.2010	-	N.A.

			entries in the original Notification alongwith Explanatory Memorandum.			
129	G.S.R. 749 (E), dated the 10 th September, 2010.	Amending Notification No. G.S.R.666 (E) to G.S.R. 669 (E), dated the 11 th September, 2009 and G.S.R.674 (E), dated the 14 th September, 2009 to substitute certain entries in the original Notification Explanatory 26 orandum.	30.11.2010	-	N.A.	
130	G.S.R. 753 (E), dated the 14 th September, 2010.	Amending Notification No. G.S.R. 277 (E), and G.S.R. 278 (E), dated the 1 st April, 2003 to substitute certain entries in the original Notification alongwith Explanatory Memorandum	30.11.2010	-	N.A.	
131	G.S.R. 765 (E), dated the 17 th September, 2010.	Amending drawback rates and creating new entries in the Drawback Schedule, 2010-11 alongwith Explanatory Memorandum.	30.11.2010	-	N.A.	
132	G.S.R. 791 (E), dated the 30 th October, 2009.	The Customs (Import of Goods at Concessional Rate of Duty for Manufacture of Excisable Goods) Amendment Rules, 2009 alongwith delay Statement.	30.11.2010	-	N.A.	
133	G.S.R. 714 (E), dated the 1 st September, 2010.	The availment of Cenvat Credit of duty excise paid on wires drawn from wire rods falling under chapter 72 of the first Schedule to the Central Excise Tariff Act alongwith Explanatory Memorandum.	30.11.2010	-	N.A.	
134	S.O. 2091 (E), dated the 26 th August, 2010.	Fixing the rate of tax free interest as 8.5% for the purpose of Provident Funds alongwith Explanatory M 27 undum.	30.11.2010	-	N.A.	
135	G.S.R. 864 (E), dated the 28 th October, 2010.	Seeking to provide provisional assessment subject to proper security, for the imports of Bus and Truck Radial Tyres, exported by M/s. Weifang Huadong Rubber Co Ltd, Peoples' Republic of China (Producer), and M/s. Qingdao Autochem International Co. Ltd (exporter), based on the Final findings of the Designated Authority alongwith Explanatory Memorandum.	07.12.2010	-	N.A.	
136	G.S.R. 872 (E), dated the 1 st November, 2010.	Rescinding Notification No. G.S.R. 659 (E), dated the 18 th September, 2008 alongwith Explanatory Memorandum.	07.12.2010	-	N.A.	
137	G.S.R. 873 (E), dated the 1 st November, 2010.	Amending Notification No. G.S.R. 139 (E), dated the 6 th March, 2006 to substitute certain entries in the original Notification alongwith Explanatory Memorandum	07.12.2010	-	N.A.	
138	S.O. 2657 (E),	Exchange rate of conversion of foreign	07.12.2010	-	N.A.	

			dated the 27 th October, 2010.	currency into Indian currency or vice-versa for the purpose of assessment of imported and export , 28 alongwith Explanatory Memorandum.			
139	S.O. 2568	(E),	dated the 16 th October, 2010.	Amending Notification No. S.O. 748 (E), dated the 3 rd August, 2001 to substitute certain entries in the original Notification alongwith Explanatory Memorandum.	07.12.2010	-	N.A.
140	S.O. 2683	(E),	dated the 29 th October, 2010.	Amending Notification No. S.O. 748 (E), dated the 3 rd August, 2001 and S.O. 2568 (E), dated the 16 th October, 2010 to substitute certain entries in the original Notification alongwith Explanatory Memorandum.	07.12.2010	-	N.A.
141	G.S.R. 874	(E),	dated the 1 st November, 2010.	Amending Notification No. G.S.R. 944 (E), dated the 31 st December, 2009 to insert certain entries in the original Notification Explanatory Memorandum.	07.12.2010	-	N.A.
142	G.S.R. 875	(E),	dated the 1 st November, 2010.	Exempting Crude Petroleum Oils and Oils obtained from bituminous minerals falling under the tariff item 2709 00 00 of the First Schedule to the Customs Tariff Act, 1975, when imported into India from Brunei Darussalam alongwith Explanatory Memorandum 29	07.12.2010	-	N.A.
MINISTRY OF HEALTH AND FAMILY WELFARE							
143	G.S.R. 426	(E),	dated the 19 th May, 2010.	The Drugs and Cosmetics (4 th Amendment) Rules, 2010.	16.11.2010	5 Months	No
144	S.O. 2038	(E),	dated the 18 th August, 2010.	Appointing the 18 th August, 2010 as the date on which provisions of section 22 of the Food safety and Standards Act, 2006, shall come into force. (DEPARTMENT OF AYUSH).	07.12.2010	-	N.A.
145	G.S.R. 663	(E),	dated the 10 th August, 2010.	The Drugs and Cosmetics (6 th Amendment) Rules, 2010. (DEPARTMENT OF HEALTH)	16.11.2010	3 Months	No
146	G.S.R. 651	(E),	dated the 2 nd August, 2010.	The Prevention of Food Adulteration (4 th Amendment) Rules, 2010.	16.11.2010	3 Months	No
147	G.S.R. 652	(E),	dated the 2 nd August, 2010.	The Prevention of Food Adulteration (5 th Amendment) Rules, 2010.	16.11.2010	3 Months	No
MINISTRY OF HOME AFFAIRS							
148	G.S.R. 120,		dated the 25 th - 31 st July, 2010.	The National Security Guard (Group 'A' posts) Recruitment Rule: 30 .	24.11.2010	4 Months	No
149	G.S.R. 656	(E),	dated the 4 th	The Indo-Tibetan Border Police Force, Animal Transport Cadre (Non-Gazetted	24.11.2010	-	N.A.

			August, 2010.	Posts) Recruitment Rules, 2010 alongwith delay statement.			
150	G.S.R. 670	(E), dated the 11 th	August, 2010.	The Indo-Tibetan Border Police Force, Armourer Cadre (Group 'B' & 'C' Posts) Recruitment Rules, 2010 alongwith delay statement.	24.11.2010	-	N.A.
151	G.S.R. 671	(E), dated the 11 th	August, 2010.	The Indo-Tibetan Border Police Force, Veterinary Cadre (Group 'B' and 'C' Posts) Recruitment Rules, 2010 alongwith delay statement.	24.11.2010	-	N.A.
152	G.S.R. 685	(E), dated the 19 th	August, 2010.	The Indo-Tibetan Border Police Force, Inspector (Librarian), Group 'B' post Recruitment Rules, 2010 alongwith delay statement.	24.11.2010	-	N.A.
153	G.S.R. 686	(E), dated the 19 th	August, 2010.	The Indo-Tibetan Border Police Force, Pioneer Cadre, Group 'B' and Group 'C' Posts, Recruitment Rules, 2010 alongwith delay statement.	24.11.2010	-	N.A.
154	G.S.R. 687	(E), dated the 19 th	August, 2010.	The Indo-Tibetan Border Police Force Education and Stress Counsellor Cadre, Group 'A' and Group 'B' Posts Recruitment Rules, 2010 alongwith delay statement.	24.11.2010	-	N.A.
155	G.S.R. 691	(E), dated the 20 th	August, 2010.	The Indo-Tibetan Border Police Force, Constable (Water Carrier) and Constable (Safai Karmachari) Group 'C' posts Recruitment Rules, 2010 alongwith delay statement.	24.11.2010	-	N.A.
156	G.S.R. 692	(E), dated the 20 th	August, 2010.	The Indo-Tibetan Border Police Force, Constable (Cook), Constable (Washerman) and Constable (Barber) Group 'C' Posts, Recruitment Rules, 2010 alongwith delay statement.	24.11.2010	-	N.A.
157	G.S.R. 693	(E), dated the 20 th	August, 2010.	The Indo-Tibetan Border Police Force, Tailor, Cobbler and Gardener Cadre, Group 'B' and 'C' Posts Recruitment Rules, 2010 alongwith delay statement.	24.11.2010	-	N.A.
158	G.S.R. 647	(E), dated the 2 nd	August, 2010.	The Central Paramilitary Forces Combined (Dental Surgeons Cadre) Recruitment Rules, 2010.	24.11.2010	4 Months	No
159	G.S.R. 648	(E), dated the 2 nd	August, 2010.	The Central Paramilitary Forces Combined (Specialist Medical Officers' Cadre) Recruitment Rules, 2010.	24.11.2010	4 Months	No
160	G.S.R. 649	(E), dated the 2 nd	August, 2010.	The Central Paramilitary Forces Combined (Super Specialist Medical Officers' Cadre) Recruitment Rules, 2010.	24.11.2010	4 Months	No
161	G.S.R. 701	(E), dated the 25 th	August, 2010.	The Assam Rifles Rules, 2010.	24.11.2010	-	N.A.
162	G.S.R. 834	(E), dated the 13 th	October, 2010.	The Central Industrial Security Force, Security Wing, Sub-Inspector (Executive) Recruitment Rules, 2010.	24.11.2010	-	N.A.
163	Order No. 12030/261/2009-F.VI,			Exempting some Bangladeshi nationals from deportation proceedings.	01.12.2010	-	N.A.

	dated the 22 nd September, 2010.					
164	G.S.R. 780 (E), dated the 25 th September, 2010.	The Registration of Foreigners (Amendment) Rules, 2010.	01.12.2010	-		N.A.
165	G.S.R. 131, dated the 14 th August, 2009.	The Border Security Force, Constable (Tradesman), Group 'C' Posts, Recruitment Rules, 2010.	01.12.2010	3 Months		No
166	G.S.R. 136, dated the 21 st August, 2010.	The Border Security Force, Motor Transport Workshops, Inspector (Technical) Recruitment Rules, 2010.	01.12.2010	-		N.A.
167	G.S.R. 672 (E), dated the 11 th August, 2010.	The Border Security Force Group 'A' (General Duty Officers) Recruitment Rules, 2010.	01.12.2010	3 Months		No
33						
168	G.S.R. 666 (E), dated the 11 th August, 2010.	The Sashastra Seema Bal (Mountaineering Service) Group 'C' Posts Recruitment Rules, 2010.	01.12.2010	3 Months		No
169	G.S.R. 698 (E), dated the 23 rd August, 2010.	The Sashastra Seema Bal Group 'C' (Upper Division Clerk, Stenographer and Lower Division Clerk) Posts Recruitment Rules, 2010.	01.12.2010	-		N.A.
170	G.S.R. 736 (E), dated the 8 th September, 2010.	The Sashastra Seema Bal Publicity Units Staff Group 'A' Recruitment Rules, 2010.	01.12.2010	-		N.A.
171	G.S.R. 811 (E), dated the 5 th October, 2010.	The Indo-Tibetan Border Police Force, General Duty Cadre (Group 'A' Posts) Recruitment Rules, 2010.	01.12.2010	-		N.A.
172	G.S.R. 857 (E), dated the 26 th October, 2010.	The Indo-Tibetan Border Police Force, Judge Attorney general, Additional Judge Attorney General, Deputy Judge Attorney General and Judge Attorney Group 'A' Posts Recruitment and Conditions of Service Rules, 2010.	01.12.2010	-		N.A.
173	G.S.R. 703 (E), dated the 25 th August, 2010.	The Sashastra Seema Bal Assistant Commandant Group 'A' (General Duty) Combatised post Recruitment Rules, 2010.	01.12.2010	-		N.A.
34						
174	G.S.R. 748 (E), dated the 10 th September, 2010.	The Sashastra Seema Bal Group 'B' Combatised (Non-Gazetted) Motor Transport and Mechanic Cadre Posts Recruitment Rules, 2010.	01.12.2010	-		N.A.
175	G.S.R. 614 (E), dated the 22 nd July, 2010.	The Central Reserve Police Force Group 'C' (General Duty/Technical/Tradesmen) Cadre Recruitment Rules, 2010.	01.12.2010	4 Months		No
176	S.O. 2145 (E), dated the 1 st September, 2010.	Constitution of the Special Courts for the state of Tripura.	08.12.2010	-		N.A.
177	S.O.2146 (E), dated the 1 st September, 2010.	Constitution of the Special Courts for the state of Nagaland.	08.12.2010	-		N.A.
178	S.O. 2147 (E),	Constitution of the Special Courts for the	08.12.2010	-		N.A.

		dated the 1 st September, 2010.	state of Mizoram.			
179	S.O. 2148 (E), dated the 1 st September, 2010.	Constitution of the Special Courts for the state of Meghalaya.	08.12.2010	-	N.A.	
180	S.O. 2149 (E), dated the 1 st September, 2010.	Constitution of the Special Courts for the state of Manipur.	08.12.2010	-	N.A.	
181	S.O. 2150 (E), dated the 1 st September, 2010.	Constitution of the Special Courts for the state of Arunachal Pradesh	08.12.2010	-	N.A.	35
182	S.O. 2151 (E), dated the 1 st September, 2010.	Constitution of the Special Courts for the state of Madhya Pradesh.	08.12.2010	-	N.A.	
183	S.O. 2152 (E), dated the 1 st September, 2010.	Constitution of the Special Courts for the state of Jharkhand.	08.12.2010	-	N.A.	
184	S.O. 2153 (E), dated the 1 st September, 2010.	Constitution of the Special Courts for the state of Union Territory of Chandigarh.	08.12.2010	-	N.A.	
185	S.O. 2154 (E), dated the 1 st September, 2010.	Constitution of the Special Courts for the state of Punjab.	08.12.2010	-	N.A.	
186	S.O. 2155 (E), dated the 1 st September, 2010.	Constitution of the Special Courts for the state of Haryana.	08.12.2010	-	N.A.	
187	S.O. 2156 (E), dated the 1 st September, 2010.	Constitution of the Special Courts for the state of Union Territory of Lakshadweep.	08.12.2010	-	N.A.	
188	S.O. 2157 (E), dated the 1 st September, 2010.	Constitution of the Special Courts for the state of Chattisgarh.	08.12.2010	-	N.A.	
189	S.O. 2158 (E), dated the 1 st September, 2010.	Constitution of the Special Courts for the state of Bihar.	08.12.2010	-	N.A.	
36						
190	S.O. 2159 (E), dated the 1 st September, 2010.	Constitution of the Special Courts for the state of Himachal Pradesh.	08.12.2010	-	N.A.	
191	S.O. 2160 (E), dated the 1 st September, 2010.	Constitution of the Special Courts for the state of Sikkim.	08.12.2010	-	N.A.	
192	S.O. 2161 (E), dated the 1 st September, 2010.	Constitution of the Special Courts for the state of Andhra Pradesh.	08.12.2010	-	N.A.	
193	S.O. 2162 (E), dated the 1 st September, 2010.	Constitution of the Special Courts for the state of Union Territory of Puducherry.	08.12.2010	-	N.A.	
194	S.O. 2163 (E), dated the 1 st September, 2010.	Constitution of the Special Courts for the state of Tamil Nadu.	08.12.2010	-	N.A.	
195	S.O. 2164 (E), dated the 1 st September, 2010.	Constitution of the Special Courts for the state of Uttarakhand.	08.12.2010	-	N.A.	
196	S.O. 2165 (E),	Constitution of the Special Courts for the	08.12.2010	-	N.A.	

		dated the 1 st September, 2010.	state of Jammu Kashmir.			
197	S.O. 2166 (E), dated the 1 st September, 2010.		Constitution of the Special Courts for the state of Goa. 37	08.12.2010	-	N.A.
198	S.O. 2167 (E), dated the 1 st September, 2010.		Constitution of the Special Courts for the state of Maharashtra.	08.12.2010	-	N.A.
199	S.O. 2168 (E), dated the 1 st September, 2010.		Constitution of the Special Courts for the state of Assam.	08.12.2010	-	N.A.
200	S.O. 2169 (E), dated the 1 st September, 2010.		Constitution of the Special Courts for the state of Kerala.	08.12.2010	-	N.A.
201	G.S.R. 868 (E), dated the 29 th October, 2010.		The Central Reserve Police Force Sub-inspector (Ministerial), Inspector (Ministerial) and Subedar Major (Ministerial) Recruitment Rules, 2010.	08.12.2010	-	N.A.
202	G.S.R. 853 (E), dated the 22 nd October, 2010.		The Indo-Tibetan Border Police Force, Veterinary Cadre Group 'A' Posts Recruitment Rules, 2010.	08.12.2010	-	N.A.
203	G.S.R. 877 (E), dated the 2 nd November, 2010.		The Indo-Tibetan Border Police Force (Group 'B' Posts) Hindi Translators Recruitment Rules, 2010.	08.12.2010	-	N.A.
204	G.S.R. 907 (E), dated the 12 th November, 2010.		The Indo-Tibetan Border Police Force, Assistant Sub-Inspector (Stenographer), Group 'C' Posts Recruitment (Amendment) Rules, 20 38	08.12.2010	-	N.A.

MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF HIGHER EDUCATION)

205	G.S.R. 58 (E), dated the 4 th February, 2010.		Appointing five persons as Visitor's nominee on the Council of National Institutes of Technology.	10.12.2010	10 Months	No
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MINISTRY OF LABOUR AND EMPLOYMENT

206	G.S.R. 148, dated the 3 rd September, 2010.		The Employees' Provident Funds (Amendment) Scheme, 2010.	24.11.2010	-	N.A.
207	G.S.R. 149, dated the 3 rd September, 2010.		The Employees' Pension (Amendment) Scheme, 2010.	24.11.2010	-	N.A.
208	G.S.R. 744 (E), dated the 9 th September, 2010.		The Employees' Provident Funds (Amendment) Scheme, 2010.	24.11.2010	-	N.A.
209	G.S.R. 838 (E), dated the 18 th October, 2010.		The Apprenticeship (Fifth Amendment) Rules, 2010.	24.11.2010	-	N.A.
210	G.S.R. 733 (E), dated the 8 th September, 2010.		The Apprenticeship (Fourth Amendment) Rules, 2010. 39	08.12.2010	-	N.A.
211	G.S.R. 734 (E),		The Apprenticeship (Third Amendment)	08.12.2010	-	N.A.

		dated the 8 th September, 2010.	Rules, 2010.			
212	S.O. 2093, dated the 21 st August, 2010.		Specifying subject fields in engineering and technology as designated trades for Graduate Technician and Technician (Vocational) Apprentices.	08.12.2010	-	N.A.
213	S.O. 2278 (E), dated the 15 th September, 2010.		Notifying the date of enforcement of the Industrial Disputes (Amendment) Act, 2010.	13.12.2010	-	N.A.
MINISTRY OF LAW AND JUSTICE						
214	S.O. 2399 (E), dated the 30 th September, 2010.		The Delimitation of Council Constituencies (Tamil Nadu) Order, 2010.	15.11.2010	-	N.A.
(DEPARTMENT OF JUSTICE)						
215	G.S.R. 446 (E), dated the 12 th July, 2004.		The Madras High Court (Establishment of a Permanent Bench at Madurai) Order, 2004.	13.12.2010	5 Years & 6 Months	No
216	G.S.R. 786 (E), dated the 28 th October, 2009.		The Madras High Court (Establishment of a Permanent Bench at Madurai) Amendment Order, 2009.	13.12.2010	1 Year & 2 Months	No
(DEPARTMENT OF LEGAL AFFAIRS)						
217	No. L/28/09-NALSA, dated the 20 th October, 2009.		The National Legal Services Authority (Lok Adalats) Regulations, 2009.	29.11.2010	1 Year & 1 Month	No
218	No. L/61/10-NALSA, dated the 13 th September, 2010.		The National Legal Services Authority (Free and Competent Legal Services) Regulations, 2010.	29.11.2010	-	N.A.
MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES						
219	G.S.R. 810 (E), dated the 4 th October, 2010.		The Coir Industry (Seventeenth Amendment) Rules, 2010.	19.11.2010	-	N.A.
220	S.O. 2231 (E), dated the 13 th September, 2010.		Reconstitution of the National Khadi and Village Industries Board.	26.11.2010	-	N.A.
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL AND TRAINING)						
221	G.S.R. 619 (E), dated the 23 rd July, 2010.		The Indian Police Service (Fixation of Cadre Strength) Eighteenth Amendment Regulations, 2010 a 41 th delay statement.	25.11.2010	4 Months	Yes
222	G.S.R. 620 (E), dated the 23 rd July, 2010.		The Indian Police Service (Pay) Twentieth Amendment Rules, 2010 alongwith delay statement.	25.11.2010	4 Months	Yes
223	G.S.R. 621 (E), dated the 23 rd July, 2010.		The Indian Police Service (Fixation of Cadre Strength) Nineteenth Amendment Regulations, 2010 alongwith delay statement.	25.11.2010	4 Months	Yes

224	G.S.R. 622 (E), dated the 23 rd July, 2010.	The Indian Police Service (Pay) Twenty First Amendment Rules, 2010 alongwith delay statement.	25.11.2010	4 Months	Yes
225	G.S.R. 623 (E), dated the 23 rd July, 2010.	The Indian Police Service (Fixation of Cadre Strength) Twentieth Amendment Regulations, 2010 alongwith delay statement.	25.11.2010	4 Months	Yes
226	G.S.R. 624 (E), dated the 23 rd July, 2010.	The Indian Police Service (Pay) Twenty Second Amendment Rules, 2010 alongwith delay statement.	25.11.2010	4 Months	Yes
227	G.S.R. 625 (E), dated the 23 rd July, 2010.	The Indian Police Service (Fixation of Cadre Strength) Twenty-first Amendment Regulations, 2010 alongwith delay statement.	25.11.2010	4 Months	Yes
228	G.S.R. 626 (E), dated the 23 rd July, 2010.	The Indian Police Service (Pay) Twenty Third Amendment Rules 2010 alongwith delay statement. 42	25.11.2010	4 Months	Yes
229	G.S.R. 627 (E), dated the 23 rd July, 2010.	The Indian Police Service (Fixation of Cadre Strength) Twenty Second Amendment Regulations, 2010 alongwith delay statement.	25.11.2010	4 Months	Yes
230	G.S.R. 628 (E), dated the 23 rd July, 2010.	The Indian Police Service (Pay) Twenty-Fourth Amendment Rules, 2010 alongwith delay statement.	25.11.2010	4 Months	Yes
231	G.S.R. 673 (E), dated the 11 th August, 2010.	The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 2010.	25.11.2010	3 Months	No
232	G.S.R. 674 (E), dated the 11 th August, 2010.	The Indian Forest Service (Pay) Fourth Amendment Rules, 2010.	25.11.2010	3 Months	No
233	G.S.R. 688 (E), dated the 19 th August, 2010.	The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 2010.	25.11.2010	-	N.A.
234	G.S.R. 689 (E), dated the 19 th August, 2010.	The Indian Administrative Service (Pay) Twelfth Amendment Rules, 2010.	25.11.2010	-	N.A.
235	G.S.R. 724 (E), dated the 1 st September, 2010.	The Indian Police Service (Fixation of Cadre Strength) Twenty-third Amendment Regulations, 2010.	25.11.2010	-	N.A.
236	G.S.R. 725 (E), dated the 1 st September, 2010.	The Indian Police Service (Pay) Twenty Fifth Amendment Rules, 43	25.11.2010	-	N.A.
237	G.S.R. 768 (E), dated the 20 th September, 2010.	The Indian Administrative Service (Pay) Twelfth Amendment Rules, 2010.	25.11.2010	-	N.A.
238	G.S.R. 769 (E), dated the 20 th September, 2010.	The Indian Police Service (Pay) Twenty-sixth Amendment Rules, 2010.	25.11.2010	-	N.A.
239	G.S.R. 770 (E), dated the 20 th September, 2010.	The Indian Forest Service (Pay) Fifth Amendment Rules, 2010.	25.11.2010	-	N.A.
240	G.S.R. 835 (E), dated the 13 th October, 2010.	The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 2010.	25.11.2010	-	N.A.
241	G.S.R. 836 (E),	The Indian Administrative Service (Pay)	25.11.2010	-	N.A.

	dated the 13 th October, 2010.	Thirteenth Amendment Rules, 2010.			
242	G.S.R. 878 (E), dated the 2 nd November, 2010.	The Indian Police Service (Fixation of Cadre Strength) Twenty Fourth Amendment Regulations, 2010.	25.11.2010	-	N.A.
243	G.S.R. 879 (E), dated the 2 nd November, 2010.	The Indian Police Service (Pay) Twenty-Sixth Amendment Rules, 2010.	25.11.2010	-	N.A.
244	G.S.R. 898 (E), dated the 9 th November, 2010.	The Indian Administrative Service (Fixation of Cadre Strength) Twelfth Amendment Regulations 44 .	25.11.2010	-	N.A.
245	G.S.R. 899 (E), dated the 9 th November, 2010.	The Indian Administrative Service (Pay) Fourteenth Amendment Rules, 2010.	25.11.2010	-	N.A.
246	G.S.R. 705 (E), dated the 25 th August, 2010.	Establishing the Kerala Administrative Tribunal with effect from the 26 th August, 2010.	02.12.2010	-	N.A.
247	G.S.R. 758 (E), dated the 14 th September, 2010.	The Kerala Administrative Tribunal (Procedure) Rules, 2010.	02.12.2010	-	N.A.
248	G.S.R. 832 (E), dated the 12 th October, 2010.	The Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2010.	02.12.2010	-	N.A.
249	G.S.R. 788 (E), dated the 29 th September, 2010.	The Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations 2010.	02.12.2010	-	N.A.

MINISTRY OF PETROLEUM AND NATURAL GAS

250	G.S.R. 720 (E), dated the 1 st September, 2010.	The Petroleum and Natural Gas Regulatory Board (Code of Practice for Quality of Service for City or Local Natural Gas Distribution Networks) Regulations, 2010. 45	23.11.2010	-	N.A.
251	G.S.R. 721 (E), dated the 1 st September, 2010.	The Petroleum and Natural Gas Regulatory Board (Petroleum and Natural Gas Register) Amendment Regulations, 2010.	23.11.2010	-	N.A.
252	G.S.R. 722 (E), dated the 1 st September, 2010.	The Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand Petroleum and Petroleum Products Pipelines) Regulations, 2010. 55	23.11.2010	-	N.A.

MINISTRY OF POWER

253	JERC-12/2010, dated the 7 th August, 2010.	The Joint Electricity Regulatory Commission (State Grid Code) Regulations, 2010 alongwith delay statement.	09.12.2010	4 Months	Yes
254	JERC-13/2010, dated the 31 st	The Joint Electricity Commission for the State of Goa and Union Territories	09.12.2010	-	N.A.

	August, 2010.	(Electricity Trading) Regulations, 2010.			
255	CEA/TETD/MP/R/01/2010, dated the 20 th August, 2010.	The Central Electricity Authority (Technical Standards for construction of Electrical Plants and 46 circuit Lines) Regulations, 2010.	09.12.2010	-	N.A.
256	No. L-1/(3)/2009-CERC, dated the 7 th September, 2010.	The Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in Inter - State Transmission and related matters) (Amendment) Regulations, 2010.	09.12.2010	-	N.A.
257	No. L-1/52/2010-CERC, dated the 6 th September, 2010.	The Central Electricity Regulatory Commission (Appointment of Consultants) (Amendment) Regulations, 2010.	09.12.2010	-	N.A.
258	No. L-7/142/157/2008-CERC, dated the 17 th September, 2010.	The Central Electricity Regulatory Commission (Payment of Fees) (Second Amendment) Regulations, 2010.	09.12.2010	-	N.A.
259	No. L-1/10/2009-CERC, dated the 24 th September, 2010.	The Central Electricity Regulatory Commission (Rates, Charges and Terms and Conditions for use of Intervening Transmission Facilities) Regulations, 2010.	09.12.2010	-	N.A.
260	L-1/42/2010-CERC, dated the 30 th September, 2010.	The Central Electricity Regulatory Commission (Regulation of Power Supply) Regulations, 2010 alongwith delay statement. 47	09.12.2010	-	N.A.
261	L-12/2010, dated the 1 st October, 2010.	The Central Electricity Regulatory Commission (Terms and Conditions for recognitions and issuance of Renewable Energy Certificate for Renewable Energy Generation) (First Amendment) Regulations, 2010 alongwith delay statement.	09.12.2010	-	N.A.
262	No G.S.R. 178, dated the 9 th October, 2010.	The Bhakra Beas Management Board (Amendment) Rules, 2010.	09.12.2010	-	N.A.
MINISTRY OF RAILWAYS					
263	G.S.R. 900 (E), dated the 10 th November, 2010.	The Indian Railways (Open Lines) General (Amendment) Rules, 2010.	03.12.2010	-	N.A.
(RAILWAY BOARD)					
264	G.S.R. 400 (E), dated the 13 th May, 2010.	The Railway Protection Force (Amendment) Rules, 2009 alongwith delay statement.	19.11.2010	6 Months	Yes
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS					
265	S.O. 509 (E), dated the 26 th February, 2010.	Acquisition of land, with or without structure, from K.M. 167.750 to K.M.224.360 (Kadapa-Kurnool Section) on National Highway No.18 in Kadapa District in the State of Andhra Pradesh.	24.11.2010	9 Months	No

266	S.O. 510 (E), dated the 26 th February, 2010.	Acquisition of land, with or without structure, from K.M. 167.750 to K.M.224.360 (Kadapa-Kurnool Section) on National Highway No.18 in Kadapa District in the State of Andhra Pradesh.	24.11.2010	9 Months	No
267	S.O. 678 (E), dated the 23 rd March, 2010.	Acquisition of land, with or without structure, from K.M.30.000 to K.M. 54.000 (Hyderabad-Yadgiri Section) on National Highway No.202 in Nalgonda District in the State of Andhra Pradesh.	24.11.2010	8 Months	No
268	S.O. 754 (E), dated the 5 th April, 2010.	Acquisition of land , with or without structure, from K.M. 102.035 to K.M. 183.060 (Chengapalli-Walayar Section) on National Highway No. 47 in Tiruppur District in the State of Tamil Nadu.	24.11.2010	7 Months	No
269	S.O. 766 (E), dated the 6 th April, 2010.	Acquisition of land, with or without structure, from K.M. 6.080 to K.M.22.650 (Pathankot-Amritsar Section) on National Highway No.15 in Gurdaspur District in the State of Punjab.	24.11.2010	7 Months	No
270	S.O. 767 (E), dated the 6 th April, 2010.	Acquisition of land, with or without structure, from K.M.22.650 to K.M. 60.270 (Pathankot-Amritsar Section) on National Highway No. 49 Gurdaspur District in the State of Punjab.	24.11.2010	7 Months	No
271	S.O.839 (E), dated the 12 th April, 2010.	Acquisition of land, with or without structure, from K.M. 43.000 to K.M. 96.714 (Kerala-Tamil Nadu Border/Kanniyakumari Section) on National Highway No. 47 and K.M.0.000 to K.M. 16.376 (Nagercoil-Kavalkinaru Section) on National Highway No. 47 B in the State of Tamil Nadu.	24.11.2010	7 Months	No
272	S.O. 887 (E), dated the 20 th April, 2010.	Acquisition of land, with or without structure, from K.M. 43.000 to K.M. 96.714 (Kerala/Tamil Nadu Border - Kanniyakumari Section) on National Highway No. 47 in Kanniyakumari District in the State of Tamil Nadu.	24.11.2010	7 Months	No
273	S.O. 888 (E), dated the 20 th April, 2010.	Acquisition of land, with or without structure, from K.M. 73.900 to K.M. 136.670 (Salem-Ulundurpet Section) on National Highway No. 68 in Villupuram District in the State of Tamil Nadu.	24.11.2010	7 Months	No
274	S.O. 963 (E), dated the 27 th April, 2010.	Acquisition of land, with or without structure, from K.M. 84.000 to K.M. 93.000 (Bijni - West Bengal Border Section) on National Highway No. 31C in Bongaigaon District in 50 State of Assam.	24.11.2010	7 Months	No
275	S.O. 964 (E), dated the 27 th April, 2010.	Acquisition of land, with or without structure, from K.M. 961.500 to K.M. 983.000 (Nalbari-Bijni Section) on National Highway No. 31 in Bongaigaon District in the State of Assam.	24.11.2010	7 Months	No
276	S.O. 1016 (E),	Acquisition of land, with or without	24.11.2010	6 Months	No

	dated the 5 th May, 2010.	structure, from K.M.355.000 to K.M. 356.400 and K.M.357.300 to K.M. 380.600 (Chilakaluripet-Vijayawada Section) on National Highway No.5 in Guntur District in the State of Andhra Pradesh.			
277	S.O. 1023 (E), dated the 5 th May, 2010.	Acquisition of land, with or without structure, from K.M.356.400 to K.M. 357.300 (Chilakaluripet-Vijayawada Section) on National Highway No.5 in Prakasam District in the State of Andhra Pradesh.	24.11.2010	6 Months	No
278	S.O. 1024 (E), dated the 5 th May, 2010.	Acquisition of land, with or without structure, from K.M. 380.600 to K.M. 432.650 (Chilakaluripet-Vijayawada Section) on National Highway No.5 in Guntur District in the State of Andhra Pradesh.	24.11.2010	6 Months	No
279	S.O. 1042 (E), dated the 10 th May, 2010.	Acquisition of land, with or without structure, from K.M. 1182.802 to K.M. 1307.900 (Chilakaluripet-Rudra Kota Section) on National Highway No. 5 in Prakasam District in the State of Andhra Pradesh.	24.11.2010	6 Months	No
280	S.O. 1045 (E), dated the 10 th May, 2010.	Acquisition of land, with or without structure, from K.M. 20.650 to K.M. 32.050 (Vijayawada-Machilipatnam Section) on National Highway No.9 in Krishna District in the State of Andhra Pradesh.	24.11.2010	6 Months	No
281	S.O. 1049 (E), dated the 10 th May, 2010.	Appointment of competent authority for acquisition of land on National Highway No. 95 in the State of Punjab.	24.11.2010	6 Months	No
282	S.O. 1067 (E), dated the 13 th May, 2010.	Acquisition of land, with or without structure, from K.M. 32.050 to K.M. 48.700 (Vijayawada-Machilipatnam Section) on National Highway No. 9 in Krishna District in the State of Andhra Pradesh.	24.11.2010	6 Months	No
283	S.O. 1076 (E), dated the 13 th May, 2010.	Acquisition of land, with or without structure, from K.M. 168.500 to K.M. 265.000 (MP/Maharashtra State Border-Dhule Section) on National Highway No. 3 in Dhule District in the State of Maharashtra.	24.11.2010	6 Months	No
284	S.O. 1161 (E), dated the 18 th May, 2010.	Acquisition of land, with or without structure, from K.M. 3.000 to K.M. 59.300 (Nagpur-Saoner-Pandhurna Section) on National Highway No. 69 in Nagpur District in the State of	24.11.2010	6 Months	No

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285	S.O. 1176 (E), dated the 19 th May, 2010.	Appointment of competent authority for acquisition of land, from K.M. 674.000 to K.M. 809.735 on National Highway No. 5 in Visakhapatnam District in the State of Andhra Pradesh.	24.11.2010	6 Months	No
286	S.O. 1177 (E), dated the 19 th May, 2010.	Appointment of competent authority for acquisition of land from K.M. 642.954 to K.M. 674.000 on National Highway No. 5 in Vijayanagaram District in the State of Andhra Pradesh.	24.11.2010	6 Months	No
287	S.O. 1178 (E), dated the 19 th May, 2010.	Acquisition of land, with or without structure, from K.M. 224.360 to K.M. 350.450 (Kadapa-Kurnool Section) on National Highway No. 18 in Kurnool District in the State of Andhra Pradesh.	24.11.2010	6 Months	No
288	S.O. 1228 (E), dated the 25 th May 2010.	Amending Notification No. S.O. 1459 (E), dated the 5 th October, 2005 to substitute certain entries in the original Notification.	24.11.2010	6 Months	No
289	S.O. 1268 (E), dated the 1 st June, 2010.	Acquisition of land, with or without structure, from K.M. 11.000 to K.M. 53.685 (Madras-Vijaywada Section) on National Highway No. 5 in Tiruvallur District in the State of Tamil Nadu.	24.11.2010	5 Months	No
290	S.O. 1284 (E), dated the 1 st June, 2010.	Acquisition of land, with or without structure, at K.M. 13.800 at National Highway No. 4 and K.M. 12.600 at National Highway No. 5 in Tiruvallur District in the State of Tamil Nadu.	24.11.2010	5 Months	No
291	S.O. 1293 (E), dated the 1 st June, 2010.	Acquisition of land, with or without structure, from K.M. 373.500 to K.M.390.000 (Duburi-Bhuban Section) on National Highway No. 54 in Jajpur District in the State of Orissa.	24.11.2010	5 Months	No
292	S.O. 1294 (E), dated the 1 st June, 2010.	Acquisition of land, with or without structure, from K.M. 103.000 to K.M.129.000 (Rajmarg-Bareilly Section) on National Highway No. 12 in Narsinghpur District in the State of Madhya Pradesh.	24.11.2010	5 Months	No
293	S.O. 1295 (E), dated the 1 st June, 2010.	Appointment of competent authority for acquisition of land, from K.M. 12.000 to K.M. 36.000 (Nagpur - Hyderabad Section) and from K.M. 14.585 (Nagpur - Hyderabad Section) on National Highway No. 7 to K.M. 542. 800 (Nagpur - Bhandara Section) on National Highway No. 6 in Nagpur District in the State of Maharashtra.	24.11.2010	5 Months	No
294	S.O. 1343 (E), dated the 9 th June, 2010.	Acquisition of land, with or without structure, from K.M. 106.940 to K.M. 114.150 (Krishnagiri-Walajahpet Section)	24.11.2010	5 Months	No

			on National Highway No. 46 in Vellore District in the State of Tamil Nadu.			
295	S.O. 1352 (E), dated the 9 th June, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 2.750 to K.M. 37.800 (Dindigul-Theni-Kumuli Section) on National Highway No. 55 extension in Dindigul District in the State of Tamil Nadu.	24.11.2010	5 Months	No
296	S.O. 1378 (E), dated the 10 th June, 2010.	(E),	Amending Notification No. S.O. 1041 (E), dated the 27 th June, 2007 to substitute certain entries in the original Notification.	24.11.2010	5 Months	No
297	S.O. 1392 (E), dated the 10 th June, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 43.000 to K.M. 96.714 (Kerala-Tamil Nadu Border - Kanniyakumari Section) on National Highway No. 47 in Kanniyakumari District in the State of Tamil Nadu.	24.11.2010	5 Months	No
298	S.O. 1393 (E), dated the 10 th June, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 0.313 to K.M. 73.900 (Salem-Ulundurpet Section) on National Highway No. 68 in Salem District in the State of Tamil Nadu.	24.11.2010	5 Months	No
299	S.O. 1395 (E), dated the 10 th June, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 73.900 to K.M. 136.670 (Salem-Ulundurpet Section) on National Highway No. 68 in Viluppuram District in the State of Tamil Nadu.	24.11.2010	5 Months	No
300	S.O. 1421 (E), dated the 14 th June, 2010.	(E),	Appointment of competent authority for acquisition of land, from K.M. 3.000 to K.M. 59.300 (Nagpur-Saoner-Pandhurna Section) on National Highway No. 69 in Nagpur District in the State of Maharashtra.	24.11.2010	5 Months	No
301	S.O. 1423 (E), dated the 14 th June, 2010.	(E),	Amending Notification No. S.O. 2974 (E), dated the 23 rd November, 2009 to insert certain entries in the original Notification.	24.11.2010	5 Months	No
302	S.O. 1425 (E), dated the 14 th June, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 380.000 to K.M. 440.000 (Pimpalgaon- Nashik - Gonde Section) on National Highway No. 3 in Nashik District in the State of Maharashtra.	24.11.2010	5 Months	No
303	S.O. 1426 (E), dated the 14 th June, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 595.100 to K.M.610.000 and K.M.0.000 to K.M.12.600 (Dewas-Indore Section) on National Highway No. 3 in Indore	24.11.2010	5 Months	No

304	S.O. 1444 dated the 16 th June, 2010.	(E), 16 th	District in the State of Madhya Pradesh. Acquisition of land, with or without structure, from K.M. 0.000 to K.M. 13.035 (Sonapat Section) on National Highway No. NE-II (Eastern Peripheral Expressway) in Sonapat District in the State of Haryana.	24.11.2010	5 Months	No
305	S.O. 1446 dated the 16 th June, 2010.	(E), 16 th	Amending Notification No. S.O. 2322 (E), dated the 14 th September, 2009 to substitute certain entries in the original Notification.	24.11.2010	5 Months	No
306	S.O. 1447 dated the 16 th June, 2010.	(E), 16 th	Amending Notification No. S.O. 2321 (E), dated the 14 th September, 2009 to substitute certain entries in the original Notification.	24.11.2010	5 Months	No
307	S.O. 1448 dated the 16 th June, 2010.	(E), 16 th	Acquisition of land, with or without structure, from K.M. 33.800 to K.M. 64.700 (Jalandhar-Pathankot Section) on National Highway No. 58 Hoshiarpur District in the State of Punjab.	24.11.2010	5 Months	No
308	S.O. 1449 dated the 16 th June, 2010.	(E), 16 th	Acquisition of land, with or without structure, from K.M. 26.000 to K.M. 33.800, K.M.87.800 to K.M. 101.500 and K.M.110.000 to K.M. 117.750 (Jalandhar-Pathankot Section) and K.M. 3.260 to K.M. 16.350 (Pathankot-Jammu Section) on National Highway No. 1A in Jalandhar and Gurdaspur Districts in the State of Punjab.	24.11.2010	5 Months	No
309	S.O. 1450 dated the 16 th June, 2010.	(E), 16 th	Acquisition of land, with or without structure, from K.M. 68.000 to K.M. 84.800 (Mukerian-Pathankot Section) on National Highway No. 1A in Hoshiarpur District in the State of Punjab.	24.11.2010	5 Months	No
310	S.O. 1451 dated the 16 th June, 2010.	(E), 16 th	Acquisition of land, with or without structure, from K.M. 84.900 to K.M. 87.900 and K.M. 101.800 to K.M. 109.880 (Jalandhar-Pathankot Section) on National Highway No. 1A in Kangra District in the State of Himachal Pradesh.	24.11.2010	5 Months	No
311	S.O. 1470 dated the 18 th June, 2010.	(E), 18 th	Acquisition of land, with or without structure, from K.M. 112.210 to K.M.115.700 and K.M. 119.850 to K.M. 170.000 (Rohtak-Hissar Section) on National Highway No.10 in Hissar District in the State of Haryana.	24.11.2010	5 Months	No
312	S.O. 1476 dated the 18 th June, 2010.	(E), 18 th	Acquisition of land, with or without structure, from K.M. 380.600 to K.M. 432.650 (Chilakaluripet-Vijayawada Section) on National Highway No. 5 in Guntur District in the State of Andhra Pradesh.	24.11.2010	5 Months	No
313	S.O. 1498 dated the 21 st June, 2010.	(E), 21 st	Acquisition of land, with or without structure, from K.M. 62.960 to K.M. 66.500 (Kalka - Shimla Section) on	24.11.2010	5 Months	No

314	S.O. 1499 (E), dated the 21 st June, 2010.	National Highway No.22 in Solan District in the State of Himachal Pradesh. Acquisition of land, with or without structure, from K.M. 652.000 to K.M.723.000 on National Highway No.7 in Nagpur District in the State of Maharashtra.	24.11.2010	5 Months	No
315	S.O. 1500 (E), dated the 21 st June, 2010.	Acquisition of land, with or without structure, from K.M. 12.000 to K.M.18.000 (Nagpur –Hyderabad Section) and K.M.14.585 (Kamptee-Kanhan Bypass) to K.M. 18.936 (Nagpur-Hyderabad Section) on National Highway No.7 in Nagpur District in the State of Maharashtra.	24.11.2010	5 Months	No
316	S.O. 1502 (E), dated the 21 st June, 2010.	Acquisition of land, with or without structure, from K.M. 62.960 to K.M. 66.500 (Zirakpur-Parwanoo Section) on National Highway No.260 in Solan District in the State of Himachal Pradesh.	24.11.2010	5 Months	No
317	S.O. 1534 (E), dated the 25 th June, 2010.	Acquisition of land, with or without structure, from K.M. 33.300 to K.M. 40.656 (Andheria More - Delhi/Haryana Border Section) on National Highway No. 236 in South Delhi District in the State of National Capital Territory of Delhi.	24.11.2010	5 Months	No
318	S.O. 1547 (E), dated the 25 th June, 2010.	Acquisition of land, with or without structure, from K.M. 301.890 to K.M.373.500 (Pitiri-Bhuban Section) on National Highway No. 200 in Dhenkanal District in the State of Orissa.	24.11.2010	5 Months	No
319	S.O. 1569 (E), dated the 2 nd July, 2010.	Acquisition of land, with or without structure, from K.M. 30.000 to K.M. 86.500 (Bahadurgarh-Rohtak Section) on National Highway No. 10 in Rohtak District in the State of Haryana.	24.11.2010	4 Months	No
320	S.O. 1572 (E), dated the 2 nd July, 2010.	Acquisition of land, with or without structure, from K.M. 41.000 to K.M. 91.200 (Madurai-Kanyakumari Section) on National Highway No. 7 in Virudhunagar District in the State of Tamil Nadu.	24.11.2010	4 Months	No
321	S.O. 1577 (E), dated the, 2 nd July, 2010.	Acquisition of land, with or without structure, from K.M. 86.000 to K.M.95.300 (Khalghat-M.P/Maharashtra Border Section) on National Highway No. 3 in Khargone District in the State of Madhya Pradesh.	24.11.2010	4 Months	No
322	S.O. 1583 (E), dated the 2 nd July, 2010.	Acquisition of land, with or without structure, from K.M. 62.100 to K.M. 88.000 (Sambalpur-Bargarh-Orissa/Chhatishgarh Section) on National	24.11.2010	4 Months	No

Highway No. 6 in Bargarh District in the State of Orissa.

323	S.O. 1597 (E), dated the 6 th July, 2010.	Acquisition of land, with or without structure, from K.M. 433.000 to K.M. 515.000 (Dharwad - Belgaum Section) on National Highway No. 4 in Dharwad and Belgaum District in the State of Karnataka.	24.11.2010	4 Months	No
324	S.O. 1623 (E), dated the 8 th July, 2010.	Acquisition of land, with or without structure, from K.M.363.300 to K.M. 371.200 (Rohtak-Bawal Section) on National Highway No.7 62 Rohtak District in the State of Haryana.	24.11.2010	4 Months	No
325	S.O. 1699 (E), dated the 19 th July, 2010.	Acquisition of land, with or without structure, from K.M. 118.400 to K.M.139.000 (Khalghat-M.P/Maharashtra Border Section) on National Highway No. 3 in Barwani District in the State of Madhya Pradesh.	24.11.2010	4 Months	No
326	S.O. 1701 (E), dated the 19 th July, 2010.	Acquisition of land, with or without structure, from K.M. 187.200 to K.M.239.000 (Jhansi-Lakhnadon Section) on National Highway No. 26 in Sagar District in the State of Madhya Pradesh.	24.11.2010	4 Months	No
327	S.O. 1708 (E), dated the 19 th July, 2010.	Acquisition of land, with or without structure, from K.M. 144.000 to K.M. 179.300 (Ahmedabad - Gujarat/MP Border Section) on National Highway No. 59 in Dahod District in the State of Gujarat.	24.11.2010	4 Months	No
328	S.O. 1712 (E), dated the 19 th July, 2010.	Acquisition of land, with or without structure, from K.M. 0.000 to K.M. 84.400 (Belgaum - Goa/Karnataka Border Section) on National Highway No. 4A in Belgaum Uttar Kannada District in the State of Karnataka. 63	24.11.2010	4 Months	No
329	S.O. 1727 (E), dated the 19 th July, 2010.	Acquisition of land, with or without structure, from K.M. 347.400 to K.M. 365.600 (Panipat-Jalandhar Section) on National Highway No. 1 in Kapurthala District in the State of Punjab.	24.11.2010	4 Months	No
330	S.O. 1728 (E), dated the 19 th July, 2010.	Acquisition of land, with or without structure, from K.M. 212.161 to K.M. 241.200 (Panipat-Jalandhar Section) on National Highway No. 1 in Patiala District in the State of Punjab.	24.11.2010	4 Months	No
331	S.O. 1729 (E), dated the 19 th July, 2010.	Acquisition of land, with or without structure, from K.M. 241.200 to K.M. 260.000 (Panipat-Jalandhar Section) on National Highway No. 1 in Fatehgarh Sahib District in the State of Punjab.	24.11.2010	4 Months	No

332	S.O. 1730 (E), dated the 19 th July, 2010.	Acquisition of land, with or without structure, from K.M. 289.000 to K.M.297.500 (Panipat-Jalandhar Section) on National Highway No. 1 in Ludhiana District in the State of Punjab.	24.11.2010	4 Months	No
333	S.O. 1731 (E), dated the 19 th July, 2010.	Acquisition of land, with or without structure, from K.M. 297.500 to K.M.329.000 (Panipat-Jalandhar Section) on National Highway No. 1 in Ludhiana (West) Taluka in Ludhiana District in the State of Punjab.	24.11.2010	4 Months	No
334	S.O. 1732 (E), dated the, 19 th July, 2010.	Acquisition of land, with or without structure, from K.M. 297.500 to K.M.329.000 (Panipat-Jalandhar Section) on National Highway No. 1 in Ludhiana (East) Taluka in Ludhiana District in the State of Punjab.	24.11.2010	4 Months	No
335	S.O. 1733 (E), dated the 19 th July, 2010.	Acquisition of land, with or without structure, from K.M. 329.000 to K.M.347.400 (Panipat-Jalandhar Section) on National Highway No. 1 in Jalandhar District in the State of Punjab.	24.11.2010	4 Months	No
336	S.O. 1757 (E), dated the 21 st July, 2010.	Acquisition of land, with or without structure, from K.M. 0.000 to K.M. 36.000 (Bar - Bilara Section) on National Highway No. 112 in Pali District in the State of Rajasthan.	24.11.2010	4 Months	No
337	S.O. 1806 (E), dated the 23 rd July, 2010.	Acquisition of land, with or without structure, from K.M.20.500 to K.M. 44.200 (Delhi-Agra Section) on National Highway No.2 in Faridkot District in the State of Haryana.	24.11.2010	4 Months	No
338	S.O. 1807 (E), dated the 23 rd July, 2010.	Appointment of competent authority for acquisition of land, from K.M. 167.200 to K.M. 125.100, K.M. 123.400 to K.M. 120.150 and K.M. 115.700 to K.M. 113.100 (Design chainage) in Valsad District in the State of Gujarat.	24.11.2010	4 Months	No
339	S.O. 1810 (E), dated the 23 rd July, 2010.	Acquisition of land, with or without structure, from K.M. 218.900 to K.M. 238.900 (Mulbagal-AP/Karnataka Border Section) on National Highway No. 4 in Kolar District in the State of Karnataka.	24.11.2010	4 Months	No
340	S.O. 1811 (E), dated the 23 rd July, 2010.	Acquisition of land, with or without structure, from K.M. 237.000 to K.M. 318.000 (Mulbagal-Kolar-Bangalore Section) on National Highway No. 4 in Kolar District in the State of Karnataka.	24.11.2010	4 Months	No
341	S.O. 1814 (E), dated the 23 rd July, 2010.	Acquisition of land, with or without structure, from K.M.38.775 to K.M. 36.710 on National Highway No.8 in Gurgaon District in the State of Haryana.	24.11.2010	4 Months	No

342	S.O. 1831 dated the 27 th July, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 100.000 to K.M. 144.000 (Ahmedabad - Gujarat/MP Border Section) on National Highway No. 59 in Panchmahal District in the State of Gujarat.	24.11.2010	4 Months	No
343	S.O. 1951 dated the 11 th August, 2010.	(E),	Appointment of competent authority for acquisition of land, from K.M. 205.000 to K.M. 167.200 (Design chainage) in Navsari District in the State of Gujarat.	24.11.2010	3 Months	No
344	S.O. 1998 dated the 13 th August, 2010.	(E),	Appointment of competent authority for acquisition of land on National Highway No. 21 (new National Highway No. 154) in Mandi District in the State of Himachal Pradesh.	24.11.2010	3 Months	No
345	S.O. 2010 dated the 17 th August, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 218.400 to K.M. 263.400 (Bharuch - Surat Section) on National Highway No. 8 in Surat District in the State of Gujarat.	24.11.2010	-	N.A.
346	S.O. 2111 dated the 30 th August, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 100.000 to K.M. 144.000 (Ahmedabad - Gujarat/MP Border Section) on National Highway No. 59 in Panchmahal Dist 67 the State of Gujarat.	24.11.2010	-	N.A.
347	S.O. 2015 dated the 17 th August, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 49.700 to K.M. 29.100 and K.M. 54.355 to K.M. 132.913 (Surat - Hazira Section) on National Highway No. 6 in Surat District in the State of Gujarat.	24.11.2010	-	N.A.
348	S.O. 2055 dated the 23 rd August, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 306.000 to K.M. 362.400 (Samakhiyali - Gandhidham Section) on National Highway No. 8A in Kachchh District in the State of Gujarat.	24.11.2010	-	N.A.
349	S.O. 2056 dated the 23 rd August, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 0.000 to K.M. 5.330 (Beawar Section) on National Highway No. 14 in Ajmer District in the State of Rajasthan.	24.11.2010	-	N.A.
350	S.O. 2060 dated the 23 rd August, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 306.000 to K.M. 362.400 (Samakhiyali - Gandhidham Section) on National Highway No. 8A in Kachchh District in the State of Gujarat.	24.11.2010	-	N.A.
351	S.O. 2102 dated the 30 th August, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 0.000 to K.M. 38.000 (Gandhidham (Kandla) Chandroda Section) on National Highway No. 8A (Exten 68 n Kachchh District in the State of Gujarat.	24.11.2010	-	N.A.
352	S.O. 2186	(E),	Appointment of competent authority for	24.11.2010	-	N.A.

	dated the 7 th September, 2010.	acquisition of land, from K.M. 147.975 to K.M. 194.555 (Belur-Banavwan Section) on National Highway No. 234 in Hassan and Chikmagalur Districts in the State of Karnataka.			
353	S.O.2187 (E), dated the 7 th September, 2010.	Appointment of competent authority for acquisition of land, from K.M. 243.300 (Huliar-Sira Section) to K.M. 290.200 on National Highway No. 234 in Tumkur District in the State of Karnataka.	24.11.2010	-	N.A.
354	S.O. 2222 (E), dated the 10 th September, 2010.	Acquisition of land, with or without structure, from K.M. 169.860 to K.M. 242.400(Deoli - Jhalawar Section) on National Highway No. 12 in Bundi District in the State of Rajasthan.	24.11.2010	-	N.A.
355	S.O. 2241 (E), dated the 13 th September, 2010.	Acquisition of land, with or without structure, from K.M. 228.980 to K.M. 244.110 (Sirohi Section) on National Highway No. 14 in Sirohi District in the State of Rajasthan.	24.11.2010	-	N.A.
356	S.O. 2242 (E), dated the 13 th September, 2010.	Acquisition of land, with or without structure, from K.M. 183.050 to K.M. 185.500 and K.M. 192.520 to K.M. 228.980 (Sirohi Section) on National Highway No. 14 in Sirohi District in the State of Rajasthan.	24.11.2010	-	N.A.
357	S.O. 2243 (E), dated the 13 th September, 2010.	Acquisition of land, with or without structure, from K.M. 5.330 to K.M. 192.520 and K.M. 183.050 to K.M. 185.500 (Pali Section) on National Highway No. 14 in Pali District in the State of Rajasthan.	24.11.2010	-	N.A.
358	S.O. 2253 (E), dated the 13 th September, 2010.	Acquisition of land, with or without structure, from K.M. 179.300 to K.M. 215.900 (Ahmedabad - Gujarat/MP Border Section) on National Highway No. 59 in Dahod District in the State of Gujarat.	24.11.2010	-	N.A.
359	S.O. 2272 (E), dated the 14 th September, 2010.	Acquisition of land, with or without structure, from K.M. 100.000 to K.M. 129.000 (Ahmedabad - Gujarat/MP Border Section) on National Highway No. 59 in Panchmahal District in the State of Gujarat.	24.11.2010	-	N.A.
360	S.O. 2305 (E), dated the 17 th September, 2010.	Acquisition of land, with or without structure, from K.M. 33.300 to K.M. 40.656 (Andheria More - Delhi/Haryana Border Section) on National Highway No. 236 in South-West Delhi District in the State of National Capital Territory of Delhi.	24.11.2010	-	N.A.

361	S.O. 2307 (E), dated the 17 th September, 2010.	Acquisition of land, with or without structure, from K.M. 318.600 to K.M. 381.600 (Surat - Dhaisar Section) on National Highway No. 8 in Valsad District in the State of Gujarat.	24.11.2010	-	N.A.
362	S.O. 2382 (E), dated the 30 th September, 2010.	Acquisition of land, with or without structure, from K.M. 250.000 to K.M. 287.000 (Jaipur - Reengus Section) on National Highway No. 11 in Jaipur District in the State of Rajasthan.	24.11.2010	-	N.A.
363	S.O. 2410 (E), dated the 4 th October 2010.	Appointment of competent authority for acquisition of land, from K.M. 134.300 to K.M. 165.000 on National Highway No. 20 (new National Highway No. 154 in Mandi District in the State of Himachal Pradesh.	24.11.2010	-	N.A.
364	S.O.2467 (E), dated the 8 th October, 2010.	Acquisition of land, with or without structure, from K.M. 33.300 to K.M. 40.656 (Andheria More - Delhi/Haryana Border Section) on National Highway No. 236 in South-West Delhi District in the State of National Capital Territory of Delhi.	24.11.2010	-	N.A.
365	S.O. 2557 (E), dated the 13 th October, 2010.	Acquisition of land, with or without structure, from K.M. 33.300 to K.M. 40.656 (Andheria More - Delhi/ Haryana Border Section) on National Highway No. 236 in South Delhi District in the State of National Capital Territory of Delhi.	24.11.2010	-	N.A.
366	S.O. 2558 (E), dated the 13 th October, 2010.	Acquisition of land, with or without structure, from K.M. 242.400 to K.M. 289.500 (Deoli - Kota Section) on National Highway No. 12 in District in the State of Rajasthan.	24.11.2010	-	N.A.
367	S.O. 2562 (E), dated the 13 th October, 2010.	Acquisition of land, with or without structure, from K.M. 33.300 to K.M. 40.656 (Andheria More - Delhi/Haryana Border Section) on National Highway No. 236 in South Delhi District in the State of National Capital Territory of Delhi.	24.11.2010	-	N.A.
368	S.O. 2611 (E), dated the 22 nd October, 2010.	Appointment of competent authority for acquisition of land on National Highway No. 90 in Baran District in the State of Rajasthan.	24.11.2010	-	N.A.
369	S.O. 2617 (E), dated the 25 th October 2010.	Acquisition of land, with or without structure, from K.M. 100.000 to K.M. 129.000 (Ahmedabad - Gujarat/MP Border Section) on National Highway No. 59 in Panchmahal District in the State of Gujarat.	24.11.2010	-	N.A.
370	S.O. 2131 (E), dated the 31 st	Corrigendum to Notification No. S.O. 1545 (E), dated the 25 th June, 2010.	24.11.2010	-	Corrigendum

	August, 2010.					
371	G.S.R. 549 (E), dated the 24 th July, 2009.	The National Highways Authority of India (the term of office and other conditions of Service of Members) Amendment Rules, 2009 alongwith delay statement.	24.11.2010	1 Year & 4 Months	Yes	
372	G.S.R.711 (E), dated the 30 th September, 2009.	The National Highways Authority of India (the term of office and other conditions of Service of Members) Amendment Rules, 2009 alongwith delay statement.	24.11.2010	1 Year & 1 Month	Yes	
373	G.S.R. 483 (E), dated the 8 th June, 2010.	The National Highways Authority of India (the Term of Office and Other Conditions of Service of Members) Amendment Rules, 2010 alongwith delay statement.	24.11.2010	5 Months	Yes	
374	G.S.R. 708 (E), dated the 30 th August, 2010.	The Central Motor Vehicles (Fourth Amendment) Rules, 2010 alongwith Explanatory Memorandum.	01.12.2010	-	N.A.	
375	S.O. 1287 (E), dated the 1 st June, 2010.	Acquisition of land, with or without structure, from K.M. 551.000 to K.M. 566.000 on National Highway No. 31 in Darjeeling District in the State of West Bengal.	01.12.2010	5 Months	No	
376	S.O. 1377 (E), dated the 10 th June, 2010.	Amending Notification No. S.O. 2798 (E), dated the 3 rd November, 2009 to substitute certain entries in the original Notification.	01.12.2010	5 Months	No	
377	S.O. 1474 (E), dated the 18 th June, 2010.	Acquisition of land, with or without structure, from K.M. 0.000 to K.M. 165.950 (Jhansi-Khajuraho Section) on National Highway No. 74 Chhatarpur District in the State of Madhya Pradesh.	01.12.2010	5 Months	No	
378	S.O. 1477 (E), dated the 18 th June, 2010.	Acquisition of land, with or without structure, from K.M. 250.000 to K.M. 287.000 (Jaipur-Reengus Section) on National Highway No. 11 in Jaipur District in the State of Rajasthan.	01.12.2010	5 Months	No	
379	S.O. 1536 (E), dated the 25 th June, 2010.	Acquisition of land, with or without structure, from K.M. 100.000 to K.M.144.000 (Ahmedabad-Gujarat/MP Border Section) on National Highway No. 59 in Panchmahal District in the State of Gujarat.	01.12.2010	5 Months	No	
380	S.O. 1545 (E), dated the 25 th June, 2010.	Acquisition of land, with or without structure, from K.M. 49.700 (Dhulia-Surat Section) to K.M.29.100 (Surat-Hazira Section) on National Highway No. 6 (Design Chainage 54.355 to 132.913 of Project Highway) in Surat District in the State of Gujarat.	01.12.2010	5 Months	No	
381	S.O. 1594 (E), dated the 6 th July, 2010.	Acquisition of land, with or without structure, from K.M. 60.000 to K.M. 96.000 (Govindpur - Banketa Section) on National Highway No. 33 in Ramgarh	01.12.2010	4 Months	No	

382	S.O. 1599 dated the 6 th July, 2010.	(E),	District in the State of Jharkhand. Acquisition of land, with or without structure, from K.M. 137.000 to K.M. 161.000 (Betul-Pandhurna Section) on National Highway No 75 in Betul District in the State of Madhya Pradesh.	01.12.2010	4 Months	No
383	S.O. 1624 dated the 8 th July, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 368.044 to K.M. 397.733 (Farakka-Raiganj Section) on National Highway No. 34 in Uttar Dinajpur District in the State of West Bengal.	01.12.2010	4 Months	No
384	S.O. 1625 dated the 8 th July, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 8.370 to K.M. 101.364, K.M. 104.126 to K.M. 128.077, K.M. 104.126 to K.M. 127.764 and K.M. 138.525 to K.M. 147.000 on National Highway No. 31D in Jalpaiguri District in the State of West Bengal.	01.12.2010	4 Months	No
385	S.O. 1626 dated the 8 th July, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 191.700 to K.M. 196.100 and K.M. 196.800 to K.M. 207.139 (Berhampore - Farakka Section) on National Highway No. 34 in Murshidabad District in the State of West Bengal.	01.12.2010	4 Months	No
386	S.O. 1627 dated the 8 th July, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 103.000 (Gujarat/Maharashtra Border Section) to K.M. 49.700 on National Highway No. 6 including construction of Vyara and Bajipura bypass (Design Chainage 0.000 to 54.355 of Project Highway) in Tapi District in the State of Gujarat.	01.12.2010	4 Months	No
387	S.O. 1644 dated the 12 th July, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 262.604 to K.M. 272.300, K.M. 278.800 to K.M.282.800, K.M. 284.000 to K.M.286.950 and K.M.289.050 to K.M.292.150 (Berhampore-Farakka Section) on National Highway No. 34 in Murshidabad District in the State of West Bengal.	01.12.2010	4 Months	No
388	S.O. 1690 dated the 17 th July, 2010.	(E),	Appointment of competent authority for acquisition of land in Meerut District in the State of Uttar Pradesh.	01.12.2010	4 Months	No
389	S.O. 1691 dated the 17 th July, 2010.	(E),	Appointment of competent authority for acquisition of land in Ghaziabad District in the State of Uttar Pradesh.	01.12.2010	4 Months	No
390	S.O. 1692 dated the 17 th July, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 53.000 to K.M. 64.300 of Delhi Meerut Expressway and K.M. 5.250 to K.M. 9.050 (Delhi -Meerut Section) on National Highway No. 58 in Meerut District in the State of Uttar Pradesh.	01.12.2010	4 Months	No

391	S.O. 1695 (E), dated the 19 th July, 2010.	Amending Notification No. S.O. 753 (E), dated the 5 th April, 2010 to substitute certain entries in the original Notification.	01.12.2010	4 Months	No
392	S.O. 1697 (E), dated the 19 th July, 2010.	Amending Notification No. S.O. 939 (E), dated the 9 th April, 2009 to insert certain entries in the original Notification.	01.12.2010	4 Months	No
393	S.O. 1700 (E), dated the 19 th July, 2010.	Acquisition of land, with or without structure, from K.M. 180.600 to K.M.212.800 (Moradabad-Bareilly Section) on National Highway No.24 in Rampur District in the State of Uttar Pradesh.	01.12.2010	4 Months	No
394	S.O. 1707 (E), dated the 19 th July, 2010.	Acquisition of land, with or without structure, from K.M. 148.430 to K.M. 180.600 (Moradabad-Bareilly Section) on National Highway No. 24 in Moradabad District in the State of Uttar Pradesh.	01.12.2010	4 Months	No
395	S.O. 1710 (E), dated the 19 th July, 2010.	Acquisition of land, with or without structure, from K.M. 161.000 to K.M. 213.400 (Betul-Pandhurna Section) on National Highway No 78 in Betul District in the State of Madhya Pradesh.	01.12.2010	4 Months	No
396	S.O. 1711 (E), dated the 19 th July, 2010.	Acquisition of land, with or without structure, from K.M. 0.000 to K.M. 40.500 (Bari-Hazaribagh Section) on National Highway No. 33 in Hazaribagh District in the State of Jharkhand.	01.12.2010	4 Months	No
397	S.O. 1716 (E), dated the 19 th July, 2010.	Acquisition of land, with or without structure, from K.M. 326.000 to K.M.342.000 (Farakka-Raiganj Section) on National Highway No. 34 in Malda District in the State of West Bengal.	01.12.2010	4 Months	No
398	S.O. 1718 (E), dated the 19 th July, 2010.	Acquisition of land, with or without structure, from K.M. 342.000 to K.M.350.000 (Farakka-Raiganj Section) on National Highway No. 34 in Malda District in the State of West Bengal.	01.12.2010	4 Months	No
399	S.O. 1719 (E), dated the, 19 th July, 2010.	Acquisition of land, with or without structure, from K.M. 0.000 to K.M.8.370 on National Highway No. 31D in Darjeeling District in the State of West Bengal.	01.12.2010	4 Months	No

400	S.O. 1720 (E), dated the 19 th July, 2010.	Acquisition of land, with or without structure, from K.M. 551.000 to K.M.566.000 on National Highway No. 31 in Darjeeling District in the State of West Bengal.	01.12.2010	4 Months	No
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401	S.O. 1721 (E), dated the 19 th July, 2010.	Acquisition of land, with or without structure, from K.M. 247.160 to K.M.257.200 (Berahampore-Farakka Section) on National Highway No. 34 in Murshidabad District in the State of West Bengal.	01.12.2010	4 Months	No
402	S.O. 1722 (E), dated the 19 th July, 2010.	Acquisition of land, with or without structure, from K.M. 235.336 to K.M.247.160 (Berahampore-Farakka Section) on National Highway No. 34 in Murshidabad District in the State of West Bengal.	01.12.2010	4 Months	No
403	S.O. 1723 (E), dated the 19 th July, 2010.	Acquisition of land, with or without structure, from K.M. 208.307 to K.M. 235.336 (Berahampore - Farakka Section) on National Highway No. 34 in Murshidabad District in the State of West Bengal.	01.12.2010	4 Months	No
404	S.O. 1805 (E), dated the 23 rd July, 2010.	Acquisition of land, with or without structure, from K.M. 176.760 to K.M. 199.600 (Delhi-Agra Section) on National Highway No.2 in Agra District in the State of Uttar Pradesh.	01.12.2010	4 Months	No
405	S.O. 1812 (E), dated the 23 rd July, 2010.	Acquisition of land, with or without structure, from K.M. 95.300 to K.M. 118.400 (Khalghat-MP/Maharashtra Border Section) on National Highway No. 3 in Barwani District in the State of Madhya Pradesh.	01.12.2010	4 Months	No
406	S.O. 1815 (E), dated the 23 rd July, 2010.	Acquisition of land, with or without structure, from K.M. 213.400 to K.M.257.400 (Betul-Pandhurna Section) on National Highway No. 69 in Chhindwara District in the State of Madhya Pradesh.	01.12.2010	4 Months	No
407	S.O. 1829 (E), dated the 27 th July, 2010.	Acquisition of land, with or without structure, from K.M. 164.584 to K.M.191.700 (Barasat-Berhampore Section) on National Highway No. 34 in Murshidabad District in the State of West Bengal.	01.12.2010	4 Months	No
408	S.O. 1832 (E), dated the 27 th July, 2010.	Acquisition of land, with or without structure, from K.M. 20.900 to K.M.95.000 (Ahmedabad-Gujarat/MP Border Section) on National Highway No. 59 in Kheda District in the State of Gujarat.	01.12.2010	4 Months	No
409	S.O. 1836 (E), dated the 27 th July, 2010.	Acquisition of land, with or without structure, from K.M. 183.050 to K.M. 185.500 and K.M. 192.520 to K.M. 228.980 (Sirohi Section) on National Highway No. 14 in Sirohi District in the	01.12.2010	4 Months	No

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410	S.O. 1837 (E), dated the 27 th July, 2010.	Acquisition of land, with or without structure, from K.M. 228.980 to K.M. 244.110 (Sirohi Section) on National Highway No. 14 in Sirohi District in the State of Rajasthan.	01.12.2010	4 Months	No
411	S.O. 1838 (E), dated the 27 th July, 2010.	Acquisition of land, with or without structure, from K.M. 5.330 to K.M. 192.520 (Pali Section) on National Highway No. 14 in Pali District in the State of Rajasthan.	01.12.2010	4 Months	No
412	S.O. 1869 (E), dated the 30 th July, 2010.	Acquisition of land, with or without structure, from K.M. 30.000 to K.M. 86.500 (Bahadurgarh - Rohtak Section) on National Highway No. 10 in Jhajjar District in the State of Haryana.	01.12.2010	4 Months	No
413	S.O. 1871 (E), dated the 30 th July, 2010.	Acquisition of land, with or without structure, from K.M. 180.600 to K.M. 212.900 (Moradabad-Bareilly Section) on National Highway No. 24 in Rampur District in the State of Uttar Pradesh.	01.12.2010	4 Months	No
414	S.O. 1873 (E), dated the 30 th July, 2010.	Acquisition of land, with or without structure, from K.M. 212.900 to K.M. 236.200 (Moradabad-Bareilly Section) on National Highway No. 24 in Bareilly District in the State of Uttar Pradesh.	01.12.2010	4 Months	No
415	S.O. 1876 (E), dated the 30 th July, 2010.	Acquisition of land, with or without structure, from K.M. 143.200 to K.M. 204.300 and K.M. 2.300 to K.M. 34.660 (Hajipur - Chhapra - Gopalganj Section) on National Highway No. 85 in Saran (Chhapra) District in the State of Bihar.	01.12.2010	4 Months	No
416	S.O. 1911 (E), dated the 5 th August, 2010.	Acquisition of land, with or without structure, from K.M. 309.000 to K.M. 311.000 (Farakka - Rajshahi Section) on National Highway No. 34 in Malda District in the State of West Bengal.	01.12.2010	3 Months	No
417	S.O. 1912 (E), dated the 5 th August, 2010.	Acquisition of land, with or without structure, from K.M. 306.010 to K.M. 322.910 and K.M. 325.000 to K.M. 326.000 (Farakka-Raiganj Section) on National Highway No. 34 in Malda District in the State of West Bengal.	01.12.2010	3 Months	No
418	S.O. 1913 (E), dated the 5 th August, 2010.	Acquisition of land, with or without structure, from K.M. 287.000 to K.M. 298.050 (Jaipur-Reengus Section) on National Highway No. 11 in Sikar District in the State of Rajasthan.	01.12.2010	3 Months	No
419	S.O. 1917 (E), dated the 5 th August, 2010.	Acquisition of land, with or without structure, from K.M. 82.500 to K.M. 86.000 (Khalghat-MP/Maharashtra Border Section) on National Highway No. 3 in Dhar District in the State of	01.12.2010	3 Months	No

420	S.O. 1934 dated the August, 2010.	(E), 9 th	Madhya Pradesh. Acquisition of land, with or without structure, from K.M. 60.000 to K.M. 96.000 (Hazaribagh - Ranchi Section) on National Highway No. 33 in Ramgarh District in the State of Jharkhand.	01.12.2010	3 Months	No
421	S.O. 1935 dated the August, 2010.	(E), 9 th	Acquisition of land, with or without structure, from K.M. 113.600 to K.M. 198.300 (Ranchi - Rargaon Section) on National Highway No. 33 in Ranchi District in the State of Jharkhand.	01.12.2010	3 Months	No
422	S.O. 1936 dated the August, 2010.	(E), 9 th	Acquisition of land, with or without structure, from K.M. 0.000 to K.M.40.500 (Barthi-Hazaribagh Section) on National Highway No. 33 in Hazaribagh District in the State of Jharkhand.	01.12.2010	3 Months	No
423	S.O. 1938 dated the August, 2010.	(E), 9 th	Amending Notification No. S.O. 1096 (E), dated the 4 th August, 2005 to substitute certain entries in the original Notification.	01.12.2010	3 Months	No
424	S.O. 1940 dated the August, 2010.	(E), 9 th	Amending Notification No. S.O. 1096 (E), dated the 4 th August, 2005 to substitute certain entries in the original Notification.	01.12.2010	3 Months	No
425	S.O. 1950 dated the August, 2010.	(E), 11 th	Acquisition of land, with or without structure, from K.M. 120.600 to K.M. 123.705, K.M. 129.800 to K.M. 137.000 and 142.000 to K.M. 143.750 (Krishnagiri - Ranipet Section) on National Highway No. 46 in Vellore District in the State of Tamil Nadu.	01.12.2010	3 Months	No
426	S.O. 1952 dated the August, 2010.	(E), 11 th	Appointment of competent authority for acquisition of land from K.M. 466.000 to K.M.546.400 on National Highway No. 7 in Jabalpur District in the State of Madhya Pradesh.	01.12.2010	3 Months	No
427	S.O. 1955 dated the August, 2010.	(E), 11 th	Acquisition of land, with or without structure, from K.M. 33.412 to K.M. 93.000 (Athipalli - Krishnagiri Section) on National Highway No. 7 in Krishnagiri District in the State of Tamil Nadu.	01.12.2010	3 Months	No
428	S.O. 1958 dated the August, 2010.	(E), 11 th	Acquisition of land, with or without structure, from K.M. 102.035 to K.M. 183.060 (Chengapalli - Walayar Section) on National Highway No. 47 in Coimbatore District in the State of Tamil Nadu.	01.12.2010	3 Months	No
429	S.O. 1960 dated the August, 2010.	(E), 11 th	Amending Notification No.S.O.321 (E) dated the 30 th January, 2010 to substitute certain entries in the original Notification.	01.12.2010	3 Months	No
430	S.O. 1963 dated the August, 2010.	(E), 11 th	Acquisition of land, with or without structure, from K.M. 102.035 to K.M. 183.060 (Chengapalli - Walayar Section) on National Highway No. 47 in	01.12.2010	3 Months	No

			Tiruppur District in the State of Tamil Nadu.			
431	S.O. 1964 dated the August, 2010.	(E), 11 th	Acquisition of land, with or without structure, from K.M. 103.000 to K.M.129.000 (Rajmarg Crossing-Bareli Section) on National Highway No. 12 in Narsinghpur District in the State of Madhya Pradesh.	01.12.2010	3 Months	No
432	S.O. 1980 dated the August, 2010.	(E), 12 th	Acquisition of land, with or without structure, from K.M. 0.000 to K.M. 60.000 (Barhi - Hazaribagh Section) on National Highway No. 33 in Hazaribagh District in the State of Jharkhand.	01.12.2010	3 Months	No
433	S.O. 2011 dated the, August, 2010.	(E), 17 th	Acquisition of land, with or without structure, from K.M. 221.000 to K.M.295.620 (Bareli-Bhopal Section) on National Highway No. 12 in Raisen District in the State of Madhya Pradesh.	01.12.2010	-	N.A.
434	S.O. 2013 dated the August, 2010.	(E), 17 th	Acquisition of land, with or without structure, from K.M. 295.562 to K.M.299.714 (Bareli-Bhopal Section) on National Highway No. 87 in Bhopal District in the State of Madhya Pradesh.	01.12.2010	-	N.A.
435	S.O. 2014 dated the August, 2010.	(E), 17 th	Acquisition of land, with or without structure, from K.M. 49.700 (Dhulia-Surat Section) to K.M.29.100 (Surat-Hazira Section) on National Highway No. 6 (Design Chainage 54.355 to 132.913 of Project Highway) in Surat District in the State of Gujarat.	01.12.2010	-	N.A.
436	S.O. 2017 dated the August, 2010.	(E), 17 th	Acquisition of land, with or without structure, from K.M. 21.900 to K.M. 68.200 (Ahmedabad-Vadodara Section) on National Highway No. 8 in Kheda District in the State of Gujarat.	01.12.2010	-	N.A.
437	S.O. 2018 dated the August, 2010.	(E), 17 th	Acquisition of land, with or without structure, from K.M. 218.400 to K.M. 263.400 (Bharuch-Surat Section) on National Highway No. 8 in Surat District in the State of Gujarat.	01.12.2010	-	N.A.
438	S.O. 2019 dated the August, 2010.	(E), 17 th	Acquisition of land, with or without structure, from K.M. 201.000 to K.M.221.000 (Bareli-Bhopal Section) on National Highway No. 188 Raisen District in the State of Madhya Pradesh.	01.12.2010	-	N.A.
439	S.O. 2020 dated the August, 2010.	(E), 17 th	Acquisition of land, with or without structure, from K.M. 205.290 to K.M. 242.400 (Deoli-Jhalawar Section) on National Highway No. 12 in Bundi District in the State of Rajasthan.	01.12.2010	-	N.A.
440	S.O. 2045 dated the August, 2010.	(E), 20 th	Appointment of competent authority for acquisition of land on National Highway No. 79 in Chittorgarh District in the State	01.12.2010	-	N.A.

of Rajasthan alongwith delay Statement.

441	S.O. 2046 dated the August , 2010.	(E), 20 th	Acquisition of land, with or without structure, from K.M. 113.600 to K.M.198.300 (Ranchi-Rargaon Section) on National Highway No. 33 in Ranchi District in the State of Jharkhand.	01.12.2010	-	N.A.
442	S.O. 2047 dated the August, 2010.	(E), 20 th	Acquisition of land, with or without structure, from K.M. 113.600 to K.M.198.300 (Ranchi-Rargaon Section) on National Highway No. 33 in Ranchi District in the State of Jharkhand.	01.12.2010	-	N.A.
443	S.O. 2054 dated the August, 2010.	(E), 23 rd	Acquisition of land, with or without structure, from K.M. 102.035 to K.M. 183.060 (Chengapalli - Walayar Section) on National Highway No. 47 in Coimbatore District in the State of Tamil Nadu.	01.12.2010	-	N.A.
444	S.O. 2057 dated the August, 2010.	(E), 23 rd	Acquisition of land, with or without structure, from K.M. 165.000 to K.M.169.860 (Deoli-Jhalawar Section) on National Highway No. 12 in Bhilwara District in the State of Rajasthan.	01.12.2010	-	N.A.
445	S.O. 2058 dated the August, 2010.	(E), 23 rd	Acquisition of land, with or without structure, from K.M. 786.000 to K.M. 806.000 (Varanasi-Aurangabad Section) on National Highway No. 2 in Varanasi District in the State of Uttar Pradesh.	01.12.2010	-	N.A.
446	S.O. 2059 dated the, August, 2010.	(E), 23 rd	Acquisition of land, with or without structure, from K.M. 33.160 to K.M. 57.582 (Ghaziabad Section) on National Highway No. NE-II (Eastern Peripheral Expressway of Delhi) in Ghaziabad District in the State of Uttar Pradesh.	01.12.2010	-	N.A.
447	S.O. 2061 dated the August, 2010.	(E), 23 rd	Acquisition of land, with or without structure, from K.M. 0.000 to K.M.38.000 (Kandla-Chandroda Section) on National Highway No. 8A (Extension) in Kachchh District in the State of Gujarat.	01.12.2010	-	N.A.
448	S.O. 2075 dated the August, 2010.	(E), 26 th	Amending Notification No S O.1474 (E), dated the 18 th June, 2010 substitute certain entries in the original notification.	01.12.2010	-	N.A.
449	S.O. 2076 dated the August, 2010.	(E), 26 th	Acquisition of land, with or without structure, from K.M. 8.370 to K.M. 101.3364, K.M.104.126 to K.M. 128.077, K.M.104.126 to K.M.127.764 and K.M.138.525 to K.M.147.000 on National Highway No. 31D in Jalpaiguri District in the State of West Bengal.	01.12.2010	-	N.A.
450	S.O. 2077 dated the August, 2010.	(E), 26 th	Acquisition of land, with or without structure, from K.M. 17.600 to K.M.72.000 (Dankuni Kharagpur Section) on National Highway No. 6 in	01.12.2010	-	N.A.

			Howrah District in the State of West Bengal			
451	S.O. 2078 dated the August, 2010.	(E), 26 th	Acquisition of land, with or without structure, from K.M. 297.000 to K.M. 306.000 (Farakka - Raiganj Section) on National Highway No. 34 in Malda District in the State of West Bengal.	01.12.2010	-	N.A.
452	S.O. 2080 dated the August, 2010.	(E), 26 th	Acquisition of land, with or without structure, from K.M. 14.920 to K.M.65.120 (Jabalpur-Rajmarg Crossing Section) on National Highway No. 12 in Jabalpur District in the State of Madhya Pradesh.	01.12.2010	-	N.A.
453	S.O. 2082 dated the August, 2010.	(E), 26 th	Acquisition of land, with or without structure, from K.M. 92.285 to K.M. 93.000 on National Highway No. 75 in Mahoba District in the State of Uttar Pradesh.	01.12.2010	-	N.A.
454	S.O. 2083 dated the August, 2010.	(E), 26 th	Acquisition of land, with or without structure, from K.M. 73.000 to K.M. 98.350 (Dankuni - Kharagpur Section) on National Highway No. 6 in Purba Medinipur District in the State of Bihar.	01.12.2010	-	N.A.
455	S.O. 2084 dated the August, 2010.	(E), 26 th	Acquisition of land, with or without structure, from K.M. 48.533 to K.M.82.522 on National Highway No. 34 in Nadia District in the State of West Bengal.	01.12.2010	-	N.A.
456	S.O. 2085 dated the August, 2010.	(E), 26 th	Acquisition of land, with or without structure, from K.M. 82.522 to K.M. 164.584 on National Highway No. 34 in Nadia District in the State of West Bengal.	01.12.2010	-	N.A.
457	S.O. 2101 dated the August, 2010.	(E), 30 th	Acquisition of land, with or without structure, from K.M. 38.000 to K.M.74.200 (Chhasra) Mundra (Siracha Junction Section) on National Highway No. 8A (Extension) in Kachchh District in the State of Gujarat.	01.12.2010	-	N.A.
458	S.O. 2103 dated the August, 2010.	(E), 30 th	Acquisition of land, with or without structure, from K.M. 99.400 to K.M. 134.913 (Faridabad Section) on National Highway No. NE-II (Eastern Peripheral Expressway) in Faridabad District in the State of Haryana.	01.12.2010	-	N.A.
459	S.O. 2105 dated the August, 2010.	(E), 30 th	Acquisition of land, with or without structure, from K.M. 577.200 to K.M.581.500 (Dewas-Indore Section) on National Highway No. 3 in Dewas District in the State of Madhya Pradesh.	01.12.2010	-	N.A.
460	S.O. 2107 dated the August, 2010.	(E), 30 th	Acquisition of land, with or without structure, from K.M. 333.000 to K.M. 392.150 (Trichy - Dindigul Section) on National Highway No. 45 in Trichy	01.12.2010	-	N.A.

461	S.O. 2109 dated the August, 2010.	(E), 30 th	District in the State of Tamil Nadu. Acquisition of land, with or without structure, from K.M. 129.000 to K.M.201.000 (Rajmarg Chauraha-Bareli Section) on National Highway No. 12 in Raisen District in the State of Madhya Pradesh.	01.12.2010	-	N.A.
462	S.O. 2113 dated the August, 2010.	(E), 30 th	Acquisition of land, with or without structure, from K.M. 0.000 to K.M.4.300, K.M.7.400 to K.M.8.400, K.M.10.100 to K.M.20.400 and K.M.30.400 to K.M.37.500, K.M.38.300 to K.M.40.300 and K.M.41.900 to K.M.77.900 (Jhansi- Khajuraho Section) on National Highway No. 76 in Jhansi District in the State of Uttar Pradesh.	01.12.2010	-	N.A.
463	S.O. 2125 dated the August, 2010.	(E), 31 st	Acquisition of land, with or without structure, from K.M. 30.000 to K.M. 86.500 (Bahadurgarh - Rohtak Section) on National Highway No. 10 in Jhajjar District in the State of Haryana.	01.12.2010	-	N.A.
464	S.O. 2126 dated the August, 2010.	(E), 31 st	Acquisition of land, with or without structure, from K.M. 30.000 to K.M. 86.500 (Bahadurgarh - Rohtak Section) on National Highway No. 10 in Rohtak District in the State of Haryana.	01.12.2010	-	N.A.
465	S.O. 2127 dated the August, 2010.	(E), 31 st	Acquisition of land, with or without structure, from K.M. 244.000 to K.M.277.500 (Rargaon-Mahullia Section) on National Highway No. 33 in East Singhbhum District in the State of Jharkhand.	01.12.2010	-	N.A.
466	S.O. 2128 dated the August, 2010.	(E), 31 st	Amending Notification No. S.O. 1713 (E), dated the 13 th July, 2009 to substitute certain entries in the original Notification.	01.12.2010	-	N.A.
467	S.O. 2129 dated the August, 2010.	(E), 31 st	Acquisition of land, with or without structure, from K.M. 498.800 to K.M. 533.370 on National Highway No. 31 in Uttar Dinajpur District in the State of West Bengal.	01.12.2010	-	N.A.
468	S.O. 2132 dated the August, 2010.	(E), 31 st	Acquisition of land, with or without structure, from K.M. 48.533 to K.M.164.584 on National Highway No. 34 in Nadia District in the State of West Bengal.	01.12.2010	-	N.A.
469	S.O. 2133 dated the August, 2010.	(E), 31 st	Acquisition of land, with or without structure, from K.M. 8.370 to K.M. 101.364, K.M.104.126 to K.M. 128.077, K.M.104.126 to K.M.127.764 and K.M.138.525 to K.M.147.000 on National Highway No. 31D in Jalpaiguri District in the State of West Bengal.	01.12.2010	-	N.A.
470	S.O. 2188 dated the	(E), 7 th	Rescinding Notification No. S.O. 13 (E), dated the 3 rd January, 2002.	01.12.2010	-	N.A.

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471	S.O. 2189 (E), dated the 7 th September, 2010.	Amending Notification No. S.O. 1096 (E), dated the 4 th August, 2005 to substitute certain entries in the original Notification.	01.12.2010	-	N.A.
472	S.O. 2190 (E), dated the 8 th September, 2010.	Appointment of competent authority for acquisition of land on National Highway No. 64 in Mohali and Patiala Districts in the State of Punjab.	01.12.2010	-	N.A.
473	S.O. 2217 (E), dated the 10 th September, 2010.	Acquisition of land, with or without structure, from K.M.201.200 to K.M. 244.000 (Rargaon-Mahulia Section) on National Highway No. 33 in Saraikela and Kharsowan Districts in the State of Jharkhand.	01.12.2010	-	N.A.
474	S.O. 2218 (E), dated the 10 th September, 2010.	Acquisition of land, with or without structure, from K.M. 85.600 to K.M. 155.200 (Tindivanam - Krishnagiri Section) on National Highway No. 66 in Tiruvannamalai District in the State of Tamil Nadu.	01.12.2010	-	N.A.
475	S.O. 2223 (E), dated the 10 th September, 2010.	Acquisition of land, with or without structure, from K.M. 417.650 to K.M. 450.800 (Rohtak - Bawal Section) on National Highway N 96 in Rewari District in the State of Haryana.	01.12.2010	-	N.A.
476	S.O. 2224 (E), dated the 10 th September, 2010.	Acquisition of land, with or without structure, from K.M. 371.200 to K.M. 411.550 (Rohtak - Bawal Section) on National Highway No. 71 in Jhajjar District in the State of Haryana.	01.12.2010	-	N.A.
477	S.O. 2232 (E), dated the 13 th September, 2010.	Acquisition of land, with or without structure, (Chhindwara bypass Section) on National Highway No. 26(B) in Chhindwara District in the State of Madhya Pradesh.	01.12.2010	-	N.A.
478	S.O. 2233 (E), dated the 13 th September, 2010.	Acquisition of land, with or without structure, (Umaranala to Madhya Pradesh/Maharashtra State Border Section) on National Highway No. 26(B) in Chhindwara District in the State of Madhya Pradesh.	01.12.2010	-	N.A.
479	S.O. 2234 (E), dated the 13 th September, 2010.	Acquisition of land, with or without structure, (Chhindwara to Chhindwara/Seoni District Border Section) on National Highway No. 69(A) in Chhindwara District in the State of Madhya Pradesh.	01.12.2010	-	N.A.
480	S.O. 2235 (E), dated the 13 th September, 2010.	Acquisition of land (Chhindwara to Chhindwara/Seoni District Border Section) on National Highway No. 69A in Chhindwara District in the State of	01.12.2010	-	N.A.

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481	S.O. 2236 (E), dated the 13 th September, 2010.	Madhya Pradesh. Acquisition of land (Imlikhera Junction to proposed Bypass Junction on east side Section) on National Highway No. 69A in Chhindwara District in the State of Madhya Pradesh.	01.12.2010	-	N.A.
482	S.O. 2237 (E), dated the 13 th September, 2010.	Acquisition of land (Imlikhera Junction to Linga village Section) on National Highway No. 26 (B) in Chhindwara District in the State of Madhya Pradesh.	01.12.2010	-	N.A.
483	S.O. 2238 (E), dated the 13 th September, 2010.	Acquisition of land, with or without structure, (Umaranala to Madhya Pradesh/Maharashtra State Border Section) on National Highway No. 26(B) in Chhindwara District in the State of Madhya Pradesh.	01.12.2010	-	N.A.
484	S.O. 2246 (E), dated the 13 th September, 2010.	Acquisition of land, with or without structure, from K.M. 38.000 to K.M. 74.200 (Chhasra Mundra (Siracha-Junction Section) on National Highway No. 8A(Extension) in Kachchh District in the State of Gujarat.	01.12.2010	-	N.A.
485	S.O. 2248 (E), dated the 13 th September, 2010.	Acquisition of land, with or without structure, from K.M. 179.300 to K.M. 215.900 (Ahmedabad-Gujarat/MP Border Section) on National Highway No. 59 in Dahod District in the State of Gujarat.	01.12.2010	-	N.A.
486	S.O. 2250 (E), dated the 13 th September, 2010.	Acquisition of land, with or without structure, from K.M. 318.600 to K.M. 381.600 (Surat-Dahisar Section) on National Highway No. 8 in Valsad District in the State of Gujarat.	01.12.2010	-	N.A.
487	S.O. 2252 (E), dated the 13 th September, 2010.	Acquisition of land, with or without structure, from K.M. 20.900 to K.M.95.000 (Ahmedabad-Gujarat/MP Border Section) on National Highway No. 59 in Kheda District in the State of Gujarat.	01.12.2010	-	N.A.
488	S.O. 2264 (E), dated the 14 th September, 2010.	Acquisition of land, with or without structure, from K.M. 60.000 to K.M. 80.000 (Nagapattinam - Thanjavur Section) on National Highway No. 67 in Thanjavur District in the State of Tamil Nadu.	01.12.2010	-	N.A.
489	S.O. 2267 (E), dated the 14 th September, 2010.	Acquisition of land, with or without structure, from K.M. 144.000 to K.M.179.300 (Ahmedabad-Gujarat/MP Border Section) on National Highway No. 59 in Dahod District in the State of Gujarat.	01.12.2010	-	N.A.
490	S.O. 2304 (E), dated the 17 th September, 2010.	Appointment of competent authority for acquisition of land, from K.M. 0.000 to K.M. 3.438 on National Highway No. 75 in Ranchi District in the State of	01.12.2010	-	N.A.

491	S.O. 2306 (E), dated the 17 th September, 2010.	Jharkhand. Amending Notification No. S.O. 2989 (E), dated the 24 th November, 2009 to insert certain entries in the original Notification.	01.12.2010	-	N.A.
492	S.O. 2317 (E), dated the 17 th September, 2010.	Acquisition of land, with or without structure, from K.M. 405.445 to K.M. 414.547 (Rohtak - Bawal Section) on National Highway No. 71 in Jhajjar District in the State of Haryana.	01.12.2010	-	N.A.
493	S.O. 2334 (E), dated the 23 rd September, 2010.	Acquisition of land, with or without structure, from K.M. 890.000 to K.M. 934.000 (Varanasi - Arrangabad Section) on National Highway No. 100 in Rohtas District in the State of Bihar.	01.12.2010	-	N.A.
494	S.O. 2335 (E), dated the 23 rd September, 2010.	Acquisition of land, with or without structure, from K.M. 113.600 to K.M.198.300 (Ranchi-Rargaon Section) on National Highway No. 33 in Ranchi District in the State of Jharkhand.	01.12.2010	-	N.A.
495	S.O. 2371 (E), dated the 30 th September, 2010.	Acquisition of land, with or without structure, from K.M. 0.000 to K.M. 81.600 (Tiruttani - Chennai Section) on National Highway No. 205 in Tiruvallur District in the State of Tamil Nadu.	01.12.2010	-	N.A.
496	S.O. 2375 (E), dated the 30 th September, 2010.	Acquisition of land, with or without structure, from K.M. 102.035 to K.M. 183.060 (Chengapalli - Walayar Section) on National Highway No. 47 in Tiruppur District in the State of Tamil Nadu.	01.12.2010	-	N.A.
497	S.O. 2376 (E), dated the 30 th September, 2010.	Acquisition of land, with or without structure, from K.M. 244.000 to K.M. 277.500 (Rargaon - Mahulia Section) on National Highway No. 33 in East Singhbhum District in the State of Jharkhand.	01.12.2010	-	N.A.
498	S.O. 2377 (E), dated the 30 th September, 2010.	Appointment of competent authority for acquisition of land, from K.M. 0.800 to K.M. 137.000 (Obedu 101 Betul Section) on National Highway No. 69 in Raisen District in the State of Madhya Pradesh.	01.12.2010	-	N.A.
499	S.O. 2378 (E), dated the 30 th September, 2010.	Appointment of competent authority for acquisition of land, from K.M. 26.825 to K.M.27.900 and K.M.38.900 to K.M.52.500 on National Highway No. 93 in Hathras District in the State of Uttar Pradesh.	01.12.2010	-	N.A.
500	S.O. 2379 (E), dated the 30 th September, 2010.	Acquisition of land, with or without structure, from K.M. 55.758 to K.M. 56.966 and K.M. 58.392 to K.M. 77.610 (Indore - Khalghat Section) on National Highway No. 3 in Dhar District in the State of Madhya Pradesh.	01.12.2010	-	N.A.
501	S.O. 2383 (E),	Acquisition of land, with or without	01.12.2010	-	N.A.

			dated the 30 th September, 2010.	structure, from K.M. 133.600 to K.M. 198.300 (Ranchi - Rargaon Section) on National Highway No. 33 in Ranchi District in the State of Jharkhand.			
502	S.O. 2384	(E),	dated the 30 th September, 2010.	Acquisition of land, with or without structure, from K.M. 450.000 to K.M. 451.000 on National Highway No. 31 in Uttar Dinajpur District 102 state of West Bengal.	01.12.2010	-	N.A.
503	S.O. 2386	(E),	dated the 30 th September, 2010.	Acquisition of land, with or without structure, from K.M. 305.800 to K.M. 345.000 on National Highway No. 7 in Karur District in the State of Tamil Nadu.	01.12.2010	-	N.A.
504	S.O. 2462	(E),	dated the 8 th October, 2010.	Acquisition of land, with or without structure, from K.M. 195.000 to K.M. 230.000 (Patna - Bakhtiyarpur Section) on National Highway No. 30 in Patna District in the State of Bihar.	01.12.2010	-	N.A.
505	S.O. 2464	(E),	dated the 8 th October, 2010.	Acquisition of land, with or without structure, from K.M. 377.200 to K.M.413.200 (Bareilly-Sitapur Section) on National Highway No. 24 in Sitapur District in the State of Uttar Pradesh.	01.12.2010	-	N.A.
506	S.O. 2540	(E),	dated the 12 th October, 2010.	Acquisition of land, with or without structure, from K.M. 262.000 to K.M.288.000 (Bareilly-Sitapur Section) on National Highway No. 24 in Bareilly District in the State of Uttar Pradesh.	01.12.2010	-	N.A.
507	S.O. 2541	(E),	dated the 12 th October, 2010.	Acquisition of land, with or without structure, from K.M. 125.000 to K.M. 164.700 (Indore - MP/ Gujarat Border Section) on National Highway No. 103 . 59 in Jhabua District in the State of Madhya Pradesh.	01.12.2010	-	N.A.
508	S.O. 2542	(E),	dated the 12 th October, 2010.	Acquisition of land, with or without structure, from K.M. 358.000 to K.M.366.000 (Bareilly-Sitapur Section) on National Highway No. 24 in Hardoi District in the State of Uttar Pradesh.	01.12.2010	-	N.A.
509	S.O. 2543	(E),	dated the 12 th October, 2010.	Acquisition of land, with or without structure, from K.M. 306.000 to K.M. 367.476 (Farakka - Raiganj Section) on National Highway No. 34 in Malda District in the State of West Bengal.	01.12.2010	-	N.A.
510	S.O. 2554	(E),	dated the 13 th October, 2010.	Appointment of competent authority for acquisition of land, on National Highway No. 200 in Bilaspur, Janjgir - Champa and Raigarh Districts in the State of Chhattisgarh.	01.12.2010	-	N.A.
511	S.O. 2556	(E),	dated the 13 th October, 2010.	Acquisition of land, with or without structure, (Betul/Chhindwara District Border to Chhindwara Section) on	01.12.2010	-	N.A.

512	S.O. 2576 dated the 18 th October, 2010.	(E),	National Highway No. 69(A) in Chhindwara District in the State of Madhya Pradesh. Acquisition of land, with or without structure, from K.M. 48.000 to K.M. 107.100 (Ghaziabad-Aligarh Section) on National Highway No. 91 in Bulandshahar District in the State of Uttar Pradesh.	01.12.2010	-	N.A.
513	S.O. 2577 dated the 18 th October, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 107.100 to K.M.140.200 (Ghaziabad-Aligarh Section) on National Highway No. 91 in Aligarh District in the State of Uttar Pradesh.	01.12.2010	-	N.A.
514	S.O. 2587 dated the 19 th October, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 0.000 to K.M. 11.500 and K.M. 23.000 to K.M. 36.000 (Fatehpur-Ambala Section) on National Highway No. 65 in Churu District in the State of Rajasthan.	01.12.2010	-	N.A.
515	S.O. 2618 dated the 25 th October, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 129.000 to K.M.144.000 (Ahmedabad-Gujarat/MP Border Section) on National Highway No. 59 in Panchmahal District in the State of Gujarat.	01.12.2010	-	N.A.
516	S.O. 2619 dated the 25 th October, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 179.300 to K.M.215.900 (Ahmedabad-Gujarat/MP Border Section) on National Highway No. 59 in Dahod District in the State of Gujarat.	01.12.2010	-	N.A.
517	S.O. 2633 dated the 25 th October, 2010.	(E),	Appointment of competent authority for acquisition of land, from K.M. 782.430 to K.M. 822.400 on National Highway No. 2 in Varanasi District in the State of Uttar Pradesh.	01.12.2010	-	N.A.
518	S.O. 2681 dated the 28 th October, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 411.550 to K.M. 428.150 (Rohtak - Bewal Section) on National Highway No. 71 in Rewari District in the State of Haryana.	01.12.2010	-	N.A.
519	S.O. 1372 dated the 10 th June, 2010.	(E),	Corrigendum (in English and Hindi) to Notification No.S.O.894 (E), dated the 20 th April, 2010.	01.12.2010	-	Corrigendum
520	S.O. 2073 dated the, 26 th August, 2010.	(E),	Corrigendum (in Hindi only) to Notification No.S.O.1384 (E) dated the 10 th June, 2010.	01.12.2010	-	Corrigendum
521	S.O. 1939 dated the 9 th August, 2010.	(E),	Entrustment of stretches of certain National Highways to National Highways Authority of India in the State of Madhya	01.12.2010	3 Months	No

522	S.O. 1937 (E), dated the 9 th August, 2010.	Pradesh. Entrustment of stretches of certain National Highways to National Highways Authority of India in the State of Meghalaya.	01.12.2010	3 Months	No
523	S.O. 580 (E), dated the 11 th March, 2010.	Acquisition of land, with or without structure, from K.M.487.000 to K.M. 538.000 (Morabazar-Khaloighugura Section) on National Highway No. 37 in Sivasagar District in the State of Assam alongwith delay statement.	08.12.2010	8 Months	Yes
524	S.O. 998 (E), dated the 3 rd May, 2010.	Acquisition of land, with or without structure, from K.M. 33.300 to K.M. 40.656 on National Highway No. 236 in the State of National Capital Territory of Delhi.	08.12.2010	6 Months	No
525	S.O. 999 (E), dated the 3 rd May, 2010.	Acquisition of land, with or without structure, from K.M. 33.300 to K.M. 40.656 on National Highway No. 236 in the State of National Capital Territory of Delhi.	08.12.2010	6 Months	No
526	S.O. 1051 (E), dated the 10 th May, 2010.	Acquisition of land, with or without structure, from K.M.982.000 to K.M. 1041.000 (Nalbari-Bijni Section) on National Highway No. 31 in Barpeta District in the State of Assam alongwith delay statement.	08.12.2010	6 Months	Yes
527	S.O. 1533 (E), dated the 25 th June, 2010.	Acquisition of land, with or without structure, from K.M. 33.300 to K.M. 40.656 (Andheria More-Delhi/Haryana Border Section) on National Highway No. 236 in the State of National Capital Territory of Delhi.	08.12.2010	5 Months	No
528	S.O. 1541 (E), dated the 25 th June, 2010.	Acquisition of land, with or without structure, from K.M. 10.450 to K.M.12.762 (Lingipur-Sardeipur Section) on National Highway No. 203 in Khurda District in the State of Orissa.	08.12.2010	5 Months	No
529	S.O. 1544 (E), dated the 25 th June, 2010.	Acquisition of land, with or without structure, from K.M.18.900 to K.M. 37.700 (Sambalpur-Bargarh-Orissa/Chhatishgarh Section) on National Highway No. 6 in Bargarh District in the State of Orissa.	08.12.2010	5 Months	No
530	S.O. 1643 (E), dated the 12 th July, 2010.	Acquisition of land, with or without structure, from K.M.200.600 to K.M. 201.400 (Meghalaya/Assam - Tripura/Assam Border Section) on National Highway No. 44 in Hailakandi District in the State of Assam alongwith delay statement.	08.12.2010	4 Months	Yes
531	S.O. 1709 (E), dated the 19 th July,	Acquisition of land, with or without structure, from K.M. 40.000 to	08.12.2010	4 Months	No

	2010.	K.M.144.400 (Pune-Solapur Section) on National Highway No. 9 in Pune District in the State of Maharashtra.			
532	S.O. 1714 (E), dated the 19 th July, 2010.	Acquisition of land, with or without structure, from K.M. 109.558 to K.M. 135.930 on National Highway No. 67 in Pudukkottai District in the State of Tamil Nadu.	08.12.2010	4 Months	No
533	S.O. 1715 (E), dated the 19 th July, 2010.	Acquisition of land, with or without structure, from K.M. 102.035 to K.M. 183.060 (Chengapalli - Walayar Section) on National Highway No. 47 in Coimbatore District in the State of Tamil Nadu.	08.12.2010	4 Months	No
534	S.O. 1717 (E), dated the 19 th July, 2010.	Acquisition of land, with or without structure, from K.M. 380.600 to K.M. 432.650 (Chilakaluripet-Vijayawada Section) on National Highway No. 5 in Guntur District in the State of Andhra Pradesh.	08.12.2010	4 Months	No
535	S.O. 1724 (E), dated the 30 th July, 2010.	Acquisition of land, with or without structure, from K.M. 102.000 to K.M.164.000 (Bijapur-Hungund Section) on National Highway No. 13 in Bijapur District in the State of Karnataka.	08.12.2010	4 Months	No
536	S.O. 1725 (E), dated the, 19 th July, 2010.	Acquisition of land, with or without structure, from K.M. 164.000 to K.M.218.000 (Bijapur Hungund Section) on National Highway No. 13 in Bagalkot District in the State of Karnataka.	08.12.2010	4 Months	No
537	S.O. 1726 (E), dated the 19 th July, 2010.	Acquisition of land, with or without structure, from K.M. 218.000 to K.M.295.700 (Hungund-Hosangal Section) on National Highway N 110 Koppal District in the State of Karnataka.	08.12.2010	4 Months	No
538	S.O. 1808 (E), dated the 23 rd July, 2010.	Acquisition of land, with or without structure, from K.M.0.000 to K.M. 12.762 (Bhubaneswar-Uttara Sasan Section) on National Highway No. 203 in Khurdha District in the State of Orissa.	08.12.2010	4 Months	No
539	S.O. 1809 (E), dated the 23 rd July, 2010.	Acquisition of land, with or without structure, from K.M. 203.000 to K.M. 293.000 (Hyderabad-Bangalore Section) on National Highway No. 7 in Kurnool District in the State of Andhra Pradesh.	08.12.2010	4 Months	No
540	S.O. 1813 (E), dated the 23 rd July, 2010.	Acquisition of land, with or without structure, from K.M.414.000 to K.M. 419.200 (Visakhapatnam-Bhubaneswar Section) and K.M.0.000 to K.M. 62.000 (Bhubaneswar-Kolkata Section) on National Highway No. 5 in Khurda District in the State of Orissa.	08.12.2010	4 Months	No
541	S.O. 1825 (E),	Acquisition of land, with or without	08.12.2010	4 Months	No

	dated the 27 th July, 2010.	structure, from K.M. 1182.802 to K.M. 1307.900 (Chilakaluripet – Rudra Kota Section) on National Highway No. 5 in Prakasam District in the State of Andhra Pradesh.			
542	S.O. 1826 (E), dated the 27 th July, 2010.	Acquisition of land, with or without structure, from K.M. 1182.802 to K.M.1307.900 (Chilakaluripet – Rudra Kota Section) on National Highway No. 5 in Prakasam District in the State of Andhra Pradesh.	08.12.2010	4 Months	No
543	S.O. 1827 (E), dated the 27 th July, 2010.	Acquisition of land, with or without structure, from K.M. 0.000 to K.M.84.000 (Panvel-Indapur Section) on National Highway No. 17 in Raigad District in the State of Maharashtra.	08.12.2010	4 Months	No
544	S.O. 1828 (E), dated the 27 th July, 2010.	Acquisition of land, with or without structure, from K.M. 380.000 to K.M.440.000 (Pimpalgaon-Nashik Gonde Section) on National Highway No. 3 in Nashik District in the State of Maharashtra.	08.12.2010	4 Months	No
545	S.O. 1830 (E), dated the 27 th July, 2010.	Acquisition of land, with or without structure, from K.M. 293.400 to K.M.336.000 (Hyderabad-Bangalore Section) on National Highway No. 7 in Anantapur District in the State of Andhra Pradesh.	08.12.2010	4 Months	No
546	S.O. 1868 (E), dated the, 30 th July, 2010.	Acquisition of land, with or without structure, from K.M. 1182.802 to K.M.1307.900 (Chilakaluripet – Rudra Kota Section) on National Highway No. 5 in praskasam Distric 112 State of Andhra Pradesh.	08.12.2010	4 Months	No
547	S.O. 1870 (E), dated the 30 th July, 2010.	Acquisition of land, with or without structure, from K.M.1121.000 to K.M. 1126.000 on National Highway No. 31 in Kamrup (Metro) District in the State of Assam alongwith delay statement.	08.12.2010	4 Months	No
548	S.O. 1874 (E), dated the 30 th July, 2010.	Acquisition of land, with or without structure, from K.M. 524.720 to K.M.556.840 (Hyderabad-Bangalore Section) on National Highway No. 7 in Bangalore Urban and Rural District in the State of Karnataka.	08.12.2010	4 Months	No
549	S.O. 1916 (E), dated the 5 th August, 2010.	Acquisition of land, with or without structure, from K.M. 100.000 to K.M.104.563 (Talegaon-Amravati Section) on National Highway No. 6 in Wardha District in the State of Maharashtra.	08.12.2010	4 Months	No
550	S.O. 1932 (E), dated the 9 th August, 2010.	Acquisition of land, with or without structure, from K.M. 0.000 to K.M. 81.600 (Tiruttani - Chennai Section) on National Highway No. 205 inTiruvallur	08.12.2010	3 Months	No

551	S.O. 1949 dated the August, 2010.	(E), 11 th	District in the State of Tamil Nadu. Acquisition of land, with or without structure, from K.M. 113 0 to K.M.1366.547 on National Highway No. 5 in Sri Potti Sriamulu Nellore District in the State of Andhra Pradesh.	08.12.2010	3 Months	No
552	S.O. 1956 dated the August, 2010.	(E), 11 th	Acquisition of land, with or without structure, from K.M. 508.100 to K.M.544.392 (Bhandara-Nagpur Section) on National Highway No. 6 in Nagpur District in the State of Maharashtra.	08.12.2010	3 Months	No
553	S.O. 1957 dated the August, 2010.	(E), 11 th	Acquisition of land, with or without structure, from K.M. 609.204 to K.M.642.954 on National Highway No. 5 in Srikakulam District in the State of Andhra Pradesh.	08.12.2010	3 Months	No
554	S.O. 1959 dated the August, 2010.	(E), 11 th	Acquisition of land, with or without structure, from K.M.29.100 to K.M. 38.460 (Malibarahi-Siriapur Section) on National Highway No. 203 in Puri District in the State of Orissa.	08.12.2010	3 Months	No
555	S.O. 1961 dated the August, 2010.	(E), 11 th	Acquisition of land, with or without structure, from K.M. 102.035 to K.M. 183.060 (Chengapalli - Walayar Section) on National Highway No 47 in Coimbatore District in tl 114 f Tamil Nadu.	08.12.2010	3 Months	No
556	S.O. 1962 dated the August, 2010.	(E), 11 th	Amending Notification No. S.O. 1813 (E), dated the 24 th July, 2009 to insert certain entries in the original Notification.	08.12.2010	3 Months	No
557	S.O. 1981 dated the August, 2010.	(E), 12 th	Acquisition of land, with or without structure, from K.M. 144.400 to K.M. 249.000 (Pune - Solapur Section) on National Highway No. 9 in Solapur District in the State of Maharashtra.	08.12.2010	3 Months	No
558	S.O. 2012 dated the August, 2010.	(E), 17 th	Acquisition of land, with or without structure, from K.M. 14.585 (Kamptee-Kanhan Bypass) to K.M.18.936 (Nagpur-Hyderabad Section) on National Highway No. 7 in Nagpur District in the State of Maharashtra.	08.12.2010	-	N.A.
559	S.O. 2021 dated the August, 2010.	(E), 17 th	Acquisition of land, with or without structure, from K.M. 1182.802 to K.M.1183.881 (Tatapudi-Murikipudi Section) on National Highway No. 5 in Guntur District in the State of Andhra Pradesh.	08.12.2010	-	N.A.
560	S.O. 2053 dated the August, 2010.	(E), 23 rd	Acquisition of land, with or without structure, from K.M.1121.000 to K.M. 1126.000 on National Highway No 31 in Kamrup (Metro) District : 115 ite of Assam.	08.12.2010	-	N.A.
561	S.O. 2072 dated the	(E), 26 th	Acquisition of land, with or without structure, from K.M. 380.000 to	08.12.2010	-	N.A.

	August, 2010.		K.M.440.000 (Pimpaigaon-Nashik-Gonde Section) on National Highway No. 3 in Nashik District in the State of Maharashtra.			
562	S.O. 2074 dated the August, 2010.	(E) 26 th	Acquisition of land, with or without structure, from K.M. 40.000 to K.M.144.400 (Pune-Solapur Section) on National Highway No. 9 in Pune District in the State of Maharashtra.	08.12.2010	-	N.A.
563	S.O. 2079 dated the August, 2010.	(E), 26 th	Acquisition of land, with or without structure, from K.M.38.460 to K.M. 47.760 (Kabirajpur-Biragobindapur Section) on National Highway No. 203 in Puri District in the State of Orissa.	08.12.2010	-	N.A.
564	S.O. 2081 dated the August, 2010.	(E), 26 th	Acquisition of land, with or without structure, from K.M.1002.000 to K.M. 1006.300 (Bijni-Nalbari Section) on National Highway No. 31 in Boksa District in the State of Assam.	08.12.2010	-	N.A.
565	S.O. 2104 dated the August, 2010.	(E), 20 th	Amending Notification No.S.O.1663 (E) dated the 8 th July, 2009 to substitute certain entries in the original notification.	08.12.2010	-	N.A.
566	S.O. 2106 dated the August, 2010.	(E), 30 th	Acquisition of land, with or without structure, from K.M. 0.000 to K.M. 84.000 (Panvel- Indapur Section) on National Highway No. 17 in Raigad District in the State of Maharashtra.	08.12.2010	-	N.A.
567	S.O. 2108 dated the August, 2010.	(E), 30 th	Amending Notification No. S.O. 3198 (E), dated the 14 th December, 2009 to substitute certain entries in the original Notification.	08.12.2010	-	N.A.
568	S.O. 2110 dated the August, 2010.	(E), 30 th	Acquisition of land, with or without structure, from K.M. 381.600 to K.M. 459.350 (Achhad - Dhekale Section) on National Highway No. 8 in Thane District in the State of Maharashtra.	08.12.2010	-	N.A.
569	S.O. 2114 dated the August, 2010.	(E), 30 th	Acquisition of land, with or without structure, from K.M. 355.000 to K.M. 356.400 and K.M. 357.300 to K.M. 380.600 (Chilakaluripet-Vijayawada Section) on National Highway No. 5 in Guntur District in the State of Andhra Pradesh.	08.12.2010	-	N.A.
570	S.O. 2130 dated the August, 2010.	(E), 31 st	Amending Notification No. S.O.1065 (E), dated the 13 th May, 2010 to substitute certain entries in the original notification.	08.12.2010	-	N.A.
571	S.O. 2215 dated the 27 th July, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 283.300 to K.M. 348.500 (Chilakaluripet – Rudra Kota Section) on National Highway No. 7 in Udupi District in the State of Jharkhand.	08.12.2010	3 Months	No
572	S.O. 2220 dated the September, 2010.	(E), 10 th	Acquisition of land, with or without structure, from K.M. 487.000 to K.M.538.000 (Morabazar-Khaloighuguti	08.12.2010	-	N.A.

573	S.O. 2221 (E), dated the 10 th September, 2010.	Section) on National Highway No. 37 in Sivasagar District in the State of Assam. Acquisition of land, with or without structure, from K.M. 73.900 to K.M. 136.670 (Salem - Ulundurpet Section) on National Highway No. 68 in Viluppuram District in the State of Tamil Nadu.	08.12.2010	-	N.A.
574	S.O. 2244 (E), dated the 13 th September, 2010.	Acquisition of land, with or without structure, from K.M. 47.760 to K.M. 49.740 (Birapratappur-Samjajpur) on National Highway No. 203 in Puri District in the State of Orissa.	08.12.2010	-	N.A.
575	S.O. 2247 (E), dated the 13 th September, 2010.	Acquisition of land, with or without structure, from K.M.12.762 to K.M. 54.810 (Uttarasasan-Malatipatpur Section) on National Highway No. 118 in Puri District in the State of Orissa.	08.12.2010	-	N.A.
576	S.O. 2249 (E), dated the 13 th September, 2010.	Acquisition of land, with or without structure, from K.M. 73.900 to K.M. 136.670 (Salem - Ulundurpet Section) on National Highway No. 68 in Viluppuram District in the State of Tamil Nadu.	08.12.2010	-	N.A.
577	S.O. 2251 (E), dated the 13 th September, 2010.	Acquisition of land, with or without structure, from K.M. 20.900 to K.M. 95.000 (Ahmedabad - Gujarat/MP Border)) on National Highway No. 59 in Kheda District in the State of Gujarat.	08.12.2010	-	N.A.
578	S.O. 2255 (E), dated the 13 th September, 2010.	Acquisition of land, with or without structure, from K.M. 0.000 to K.M.12.762 (Bhubaneswar-Uttara Sasan Section) on National Highway No. 203 in Khurda District in the State of Orissa.	08.12.2010	-	N.A.
579	S.O. 2266 (E), dated the 14 th September, 2010.	Acquisition of land, with or without structure, from K.M.0.000 to K.M. 24.000 (Panikoili-Rimuli Section) on National Highway No. 215 in Jajpur District in the State of Orissa.	08.12.2010	-	N.A.
580	S.O. 2270 (E), dated the 14 th September, 2010.	Amending Notification No. S.O.840 (E), dated the 1 st June, 2006 to substitute certain entries in the original notification.	08.12.2010	-	N.A.
581	S.O. 2273 (E), dated the 14 th September, 2010.	Acquisition of land, with or without structure, from K.M.49.740 to K.M. 54.180 (Dolagobindapur-Malatipatpur Section) on National Highway No.203 in Puri District in the State of Orissa.	08.12.2010	-	N.A.
582	S.O. 2308 (E), dated the 17 th September, 2010.	Acquisition of land, with or without structure, from K.M. 0.000 to K.M. 84.400 (Belgaum-Karnataka/Goa Boundary Section) on National Highway No. 4A in Belgaum District in the State of Karnataka.	08.12.2010	-	N.A.
583	S.O. 2309 (E),	Acquisition of land, with or without	08.12.2010	-	N.A.

			dated the 17 th September, 2010.	structure, from K.M. 0.000 to K.M. 81.600 on National Highway No.205 in Tiruvallur District in the State of Tamil Nadu.			
584	S.O. 2312	(E),	dated the 17 th September, 2010.	Acquisition of land, with or without structure, from K.M. 293.400 to K.M.336.000 (Hyderabad-Bangalore Section) on National Highway No. 7 in Anantapur District in the State of Andhra Pradesh.	08.12.2010	-	N.A.
585	S.O. 2326	(E),	dated the 22 nd September, 2010.	Acquisition of land, with or without structure, from K.M. 0.000 to K.M. 20.650 (Vijayawada-Machilipatnam Section) on National Highway No. 9 in Kanuru Village, Penamaluru Taluk of Krishna District in the State of Andhra Pradesh.	08.12.2010	-	N.A.
586	S.O. 2327	(E),	dated the 22 nd September, 2010.	Acquisition of land, with or without structure, from K.M. 0.000 to K.M. 20.650 (Vijayawada-Machilipatnam Section) on National Highway No. 9 in Poranki Village, Penamaluru Taluk, Krishna District in the State of Andhra Pradesh.	08.12.2010	-	N.A.
587	S.O. 2374	(E),	dated the 30 th September, 2010.	Acquisition of land, with or without structure, from K.M.224.360 to K.M. 350.450 (Kadapa-Kurnool Section) on National Highway No. 18 in Kurnool District in the State of Andhra Pradesh.	08.12.2010	-	N.A.
588	S.O. 2380	(E),	dated the 30 th September, 2010.	Acquisition of land, with or without structure, from K.M. 15.340 to K.M. 18.300 on National Highway No. 4 in Tiruvallur District in the State of Tamil Nadu.	08.12.2010	-	N.A.
589	S.O. 2407	(E),	dated the 4 th October, 2010.	Acquisition of land, with or without structure, from K.M. 470.800 to K.M. 539.500 (Vadape - Gonde Section) on National Highway No. 3 in Thane District in the State of Maharashtra.	08.12.2010	-	N.A.
590	S.O. 2459	(E),	dated the 8 th October, 2010.	Acquisition of land, with or without structure, from K.M. 343.400 to K.M.358.200 and K.M.366.000 to K.M.377.200 (Bareilly-Sitapur Section) on National Highway No. 24 in Kheri District in the State of Uttar Pradesh.	08.12.2010	-	N.A.
591	S.O. 2461	(E),	dated the 8 th October, 2010.	Acquisition of land, with or without structure, from K.M. 0.000 to K.M. 81.600 (Tiruttani - Chennai Section) on National Highway No. 205 in Tiruvallur District in the State of Tamil Nadu.	08.12.2010	-	N.A.
592	S.O. 2466	(E),	dated the 8 th October, 2010.	Acquisition of land, with or without structure, from K.M. 806.000 to K.M.843.000 (Varanasi-Aurangabad Section) on National Highway No. 2 in	08.12.2010	-	N.A.

			Chandauli District in the State of Uttar Pradesh.			
593	S.O. 2533 dated the 12 th October, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 267.600 to K.M. 289.000 (Panipat - Jalandhar Section) on National Highway No. 1 in Ludhiana District in the State of Punjab.	08.12.2010	-	N.A.
594	S.O. 2534 dated the 12 th October, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 4.200 to K.M. 20.900 (Ahmedabad - Gujarat/MP Border Section) on National Highway No. 59 in Ahmedabad District in the State of Gujarat.	08.12.2010	-	N.A.
595	S.O. 2537 dated the 12 th October, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 3.600 to K.M. 37.920 (Puducherry - Tindivanam Section) on National Highway No. 66 in Villupuram District in the State of Tamil Nadu.	08.12.2010	-	N.A.
596	S.O. 2555 dated the 13 th October, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 0.000 to K.M. 81.600 (Tiruttani - Chennai Section) on National Highway No. 205 in Tiruvallur District in the State of Tamil Nadu.	08.12.2010	-	N.A.
597	S.O. 2594 dated the 19 th October, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 12.900 to K.M. 127.000 (Junagadh Section) on National Highway No. 8D in Junagadh District in the State of Gujarat.	08.12.2010	-	N.A.
598	S.O. 2612 dated the 22 nd October, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 4.200 to K.M. 20.900 (Ahmedabad - Gujarat/MP Border Section) on National Highway No. 59 in Ahmedabad District in the State of Gujarat.	08.12.2010	-	N.A.
599	S.O. 2614 dated the 25 th October, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 144.000 to K.M. 179.300 (Ahmedabad - Gujarat/MP Border Section) on National Highway No. 59 in Dahod District in the State of Gujarat.	08.12.2010	-	N.A.
600	S.O. 2615 dated the 25 th October, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 144.000 to K.M. 179.300 (Ahmedabad - Gujarat/MP Border Section) on National Highway No. 59 in Dahod District in the State of Gujarat.	08.12.2010	-	N.A.
601	S.O. 2620 dated the 25 th October, 2010.	(E),	Acquisition of land, with or without structure, from K.M. 144.300 to K.M. 179.300 (Ahmedabad - Gujarat/MP Border Section) on National Highway No. 59 in Dahod District in the State of Gujarat.	08.12.2010	-	N.A.
602	S.O. 2621	(E),	Acquisition of land, with or without	08.12.2010	-	N.A.

			dated the 25 th October, 2010.	structure, from K.M. 26.000 to K.M. 33.800, K.M. 87.800 to K.M. 101.500 and K.M. 110.000 to K.M. 117.750 (Jalandhar - Pathankot Section) on National Highway No. 1A in Gurdaspur and Jalandhar District in the State of Punjab.			
603	S.O. 2622	(E), dated the 25 th October, 2010.		Acquisition of land, with or without structure, from K.M. 84.900 to K.M. 87.900 and K.M. 101.800 to K.M. 109.880 (Jalandhar - Pathankot Section) on National Highway No. 1A in Kangra District in the State of Himachal Pradesh.	08.12.2010	-	N.A.
604	S.O. 2623	(E), dated the 25 th October, 2010.		Acquisition of land, with or without structure, from K.M. 68.000 to K.M. 84.800 (Mukerian - Pathankot Section) on National Highway No. 1A in Hoshiapur District in the State of Punjab.	08.12.2010	-	N.A.
605	S.O. 2624	(E), dated the 25 th October, 2010.		Acquisition of land, with or without structure, from K.M. 33.800 to K.M.64.700 (Jalandhar - Pathankot Section) on National Highway No. 1A in Hoshiarpur District in the State of Punjab.	08.12.2010	-	N.A.
606	S.O. 2632	(E), dated the 25 th October, 2010.		Acquisition of land, with or without structure, from K.M. 263.400 to K.M. 271.500 (Surat - Dahisar Section) on National Highway No. 8 in Surat District in the State of Gujarat.	08.12.2010	-	N.A.
607	S.O. 2788	(E), dated the 16 th November, 2010.		Appointing competent authority for acquisition of land from K.M. 70.00 to K.M.71.30 on National Highway No. 75 in Chattarpur District in the State of Madhya Pradesh.	08.12.2010	-	N.A.
608	S.O. 2789	(E), dated the 16 th November, 2010.		Appointing competent authority for acquisition of land from K.M. 0.000 to K.M.22.000 on National Highway No. 92 in Gwalior District in the State of Madhya Pradesh.	08.12.2010	-	N.A.
609	S.O. 2245	(E) dated the 13 th September, 2010.		Corrigendum (in English only) to Notification No. S.O. 1293 (E), dated the 1 st June, 2010.	08.12.2010	-	Corrigendum
610	S.O. 2254	(E), dated the 13 th September, 2010.		Corrigendum (in English only) to Notification No. S.O. 1310 (E), dated the 3 rd June, 2010.	08.12.2010	-	Corrigendum
611	S.O. 2385	(E), dated the 30 th September, 2010.		Corrigendum (in English and Hindi) to Notification No. S.O. 1813 (E) dated the 23 rd July, 2010.	08.12.2010	-	Corrigendum
MINISTRY OF SHIPPING							
612	G.S.R. 855	(E), dated the 25 th October, 2010.		The Kolkata Port Trust Employees' (Medical Attendance and Treatment) Amendment Regulations, 2010.	30.11.2010	-	N.A.
613	G.S.R. 863	(E), dated the 28 th		The Visakhapatnam Port Employees (Conduct) Amendment Regulations,	30.11.2010	-	N.A.

614 October, 2010. 2010.
G.S.R. 856 (E), Corrigendum to Notification No G.S.R. 30.11.2010 - Corrigendum
dated the 25th 284 (E), dated the 12th May, 2006.
October, 2010.